

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**
ORIGINAL APPLICATION No: 181 OF 2025 (EZ)

In the matter of :

Manoranjan Kalas and Others Applicants

-Vrs-

Union of India and others ... Respondents

INDEX

Sl.	Description of Documents	Pages
1.	<u>ORIGINAL APPLICATION</u>	01 - 34
2.	<u>ANNEXURE-1 and 1-A.</u> Copy of Advertisement No.7329 dtd.07.07.2018 as <u>ANNEXURE-1</u> and English translated copy as <u>ANNEXURE-1-A.</u>	35 - 46
3.	<u>ANNEXURE-2</u> Copy of the Environmental Clearance bearing EC Identification No. EC21B001OR180113 granted in favour of the Respondent No.11.	47 - 57
4.	<u>ANNEXURE-3</u> Copy of the proceeding of the Public Hearing Meeting dtd.09.09.2020 downloaded from the website of the Respondent No. 1.	58 - 68

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5. ANNEXURE-4

69-71

Copy of the representation dtd.27.01.2022 along with the postal acknowledgement receipts

6. ANNEXURE-5 SERIES AND 5-A.

72-76

Copy of letters of M.L.A.- Jyotirindranath Mitra, MLA, Khurda dated 25.01.2022, the then State Spokesperson of Bharatiya Janata Party Smt. Sonali Sahoo dated 28.01.2022 and also to the Sarpanch, Kanpur Gram Panchayat on dated 27.01.2022 as ANNEXURE- 5 SERIES and the English translated copy of the Sarpanch of Kanpur Gram Panchayat letter as ANNEXURE-5-A.

7. ANNEXURE-6 SERIES

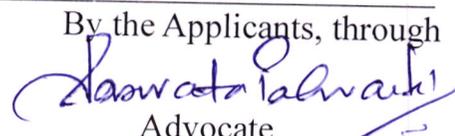
77-98

Copy of the photographs showing the extensive excavation, gradual destruction of the greenery around the village, damage caused to the houses due to blasting and huge pollution created by the vehicles engaged by the Duburi New Building Stone Mines.

7/1/22

8. ANNEXURE-7 99-100
Copy of the said news published in the Odia newspaper "Sambad" on dated 06.10.2023.
9. ANNEXURE-8 101
Downloaded copy of the order dtd.20.07.2022 passed in W.P. (c) No. 8644 of 2022 by the Hon'ble High Court.
10. ANNEXURE-9 and 9-A 102 - 103
Copy of the newspaper cutting of Sambad as ANNEXURE-9 and the English translated copy of the news -paper cutting of Sambad as ANNEXURE-9-A.
11. ANNEXURE-10 SERIES and 10-A 104 - 110
Copy of the Representation dtd.01.10.2024 as ANNEXURE-10 SERIES and the English Translated copy of the Representation as ANNEXURE-10-A
12. VAKALATNAMA 111

Place : CUTTACK
Date: 30.07.2025

By the Applicants, through

Advocate

4

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**

ORIGINAL APPLICATION No: _____ OF 2025 (EZ)

In the matter of :

Manoranjan Kalas and Others Applicants

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Union of India and others ... Respondents

SYNOPSIS

The Applicants filed the above Original Application under Section 18 (1) read with section 14 (1), 15 and 17 of the National Green Tribunal Act, 2010 for Revocation of Environmental Clearance bearing EC Identification No BC2180010R180113 granted to the Duburi New Building Stone Quarry, Nijagadatapang Mouza due to the severe environmental pollution, degradation of the ecosystem, destruction of farming and agricultural land and damage to the house of nearby villages, including village Malipada of Kanpur Gram Panchayat in the District of Khurda.

By the Applicants through
Sanwata Palwani
Advocate

Manoranjan Kalas

LIST OF DATES

- 07.07.2018 : An Advertisement No-7329 was issued for long term lease in respect of Duburi New Building Stone Quarry.
- November,2019: The villagers of village Malipada came to know that the EC in respect of Duburi New Building Stone Mine, has been granted to one Sri Sukanta Kumar Biswal (Respondent No 11).
- 09.09.2020 : A Meeting was held by the Villagers of Malipada for the proceeding of the Public Hearing.
- 27.01.2022 : The villagers of Mallipada have approached to the various authorities of the State including the Respondents and local elected representatives by filing representations through Regd. Post on 27.01.2022.

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- 27.01.2022 : After receipt of the representations of the villagers, The Sarpanch, Kanpur Gram Panchayat, M.L.A., Khurda and Somali Sahoo, State Spokesperson of Bharatiya Janata Party sent letters to the Collector & District Magistrate, Khurda requested to the said authority to cancel the lease of Duburi New Building Stone Mine.
- 20.07.2022 : An order was passed in W.P. (c) No. 8644 of 2022 by the Hon'ble High Court.
- 06.10.2023 : A news was published in the Odia newspaper "Sambad" regarding extensive excavation, gradual destruction of the greenery around the village, damage caused to the houses due to blasting and huge pollution created by the vehicles engaged by the Duburi New Building Stone Mine.
- 01.10.2024 : Representation was given by the Villagers of Mallipada along with the English Translation copy to the Collector, Khordha stating their

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grievances and the illegally committed in permitting of the Respondent No.11 to continue the illegal mining.

..... : An appraisal to the proposal of the Respondent No.11 via SEIAA File No.228377/17-MINB2/09-2021. The guidelines issued by the Respondent No.3 regarding specifying the manner of mining, the necessary measures to be taken by the Lessee and specific mandatory conditions to be adhered by the Lessee during the mining activities.

By the Applicants through


Advocate

Manojan Kales



8

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**

ORIGINAL APPLICATION No: _____ OF 2025 (EZ)

In the matter of :

An application under Section 18(1) read with section 14(1), 15, 17 of the National Green Tribunal Act, 2010 ;

AND

In the matter of ;

An application for Revocation of Environmental Clearance bearing EC Identification No. EC21B001OR180113 granted to the Duburi New Building Stone Mine, Nijigada Tapang Mouza by the Government of India, Ministry of Environment, Forest and Climate Change (Issued by the State Environment Impact Assessment Authority) (SEIAA), Orissa, due to the severe environmental pollution, degradation of the ecosystem, destruction of farming and agricultural land and damage to the houses of nearby villages;

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PRADIPTA KUMAR MOHANTI
Notary, Cuttack Town
Regd.No-ON-04/1995

AND

In the matter of ;

- 1) Manoranjan Kalas, aged about 40 years, S/o- Late Raghunath Kalas, At/P.O.-Malipada, P.S.-Jankia, Dist-Khurda.
- 2) Bhabani Charan Rath, aged about 54 years, S/o- Late Durga Prasad Rath, resident of Plot No. D/20, BJB Nagar, Bhubaneswar, PS-Baragada, Bhubaneswar, Dist- Khurda.
- 3) Manguli Kalash, aged about 45 years, S/o-Late Raghunath Kalash, At / Po-Malipada, P.S.-Jankia, Dist-Khurda.
- 4) Sailesh Kalas, aged about 32 years, S/-Ullash Kalas, At / Po-Malipada, P.S.-Jankia, Dist-Khurda.

.....Applicants

-Versus.-

1. Union of India, represented through the Secretary, Ministry of Environment and Forest and Climate Change, At-Indira Paryavaran Bhawan, Jorbagh Road, New Delhi, Pin Code-110003, E mail: secy-moef@nic.in.
2. State of Odisha, represented through the Additional Chief Secretary, Forest, Environment and Climate Change Department, At-Kharavel Bhavan, P.O./P.S. Bhubaneswar, District-Khurda, Pin:751001, Odisha, E-mail: fesec.or@nic.in.

Manoranjan Kalas





PRADIPTA KUMAR MOHANTY
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3. Directorate of Mines, represented by its Director, Odisha, Directorate of Mines, Unit-V, Bhubaneswar, Odisha, 751001, email :dirmms-rev@gov.in.
4. Director of Geology, Bhu Bigyan Bhawan, Keshari Nagar, Bhubaneswar, Odisha, 751001, email : dir.geology@odishaminerals.gov.in.
5. State Environment Impact Assessment Authority (SEIAA), Orissa, represented through the Member Secretary, At- 5RF-2/1, Acharya Vihar, Unit-IX, OPTCL Colony, Anand Bazar, Bhoi Nagar, Bhubaneswar, Odisha 751022, Email: ms-seiaa-or@gov.in
6. State Pollution Control Board, Odisha, represented through it's Member Secretary, At- Paribes Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar, District-Khurda, Pin Code- 751012, E mail:- member.secy@ospcbboard.org
7. The Collector & District Magistrate, Khurda, At/P.O./City/District-Khurda, Pin Code-752055, E mail: dm-khurda@nic.in.
8. Tahasildar, Khurda, At/ P.O./ City/Dist.-Khurda, Pin Code-752055, Email:tahasildarkhordha@gmail.com & tah.khurda@nic.in.
9. M/s. Shree Jagannath Temple Administration, Puri, represented through the Chief Administrator, At-Grand Road, P.O./City/District- Puri, Pin Code-752001, email: jagannath.or@nic.in.

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10. Duburi New Building Stone Mine, Nijagdatapang, represented through the Lessee-Mr. Sukant Kumar Biswal, At-Nijagdatapang, P.S/District- Khurda-752018.
11. Mr. Sukant Kumar Biswal, At-Nijagdatapang, P.S/District-Khurda-752018, Present Address: At-Ekamra Villa, IRC Village, Nayapalli. Bhubaneswar-751015.

..... Respondents

THE APPLICANTS ABOVE NAMED
BEG TO STATE AS FOLLOWS:-

- 1) That, the address of the Applicants are given above for the service of notices of this Application. Applicant No.1 also authorized by other applicant to look after and swear the affidavit on their behalf.
- 2) That, the addresses of the Respondents are given above for the services of notices of this Application.
- 3) That, the Applicants above named begs to present the Memorandum of Application for Revocation of Environmental Clearance bearing EC Identification No. EC21B001OR180113 granted to the Duburi New Building Stone Mine, Nijigda Tapang Mouza granted to Respondent No-11, due to the severe

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environmental pollution, degradation of the ecosystem, destruction of farming and agricultural land and damage to the house of nearby villages, including village Malipada of Kanpur Gram Panchayat in the District of Khurda.

4) **FACTS IN BRIEF:**

4.1. That, the Applicants are local villagers and residents of Malipada of Kanpur Gram Panchayat in the District of Khurda, within close proximity to the Duburi New Building Stone Mine located in Nijagadatapang Mouza. The Applicants have challenged the action of the Opp.Parties in taking steps to settle the Duburi New Building Stone Quarry without considering environmental pollution, degradation of ecosystem, fertility of agricultural land and damages to the houses of nearby villagers. Applicants who are villagers of Malipada rely heavily on agriculture and farming as their primary source of livelihood and the operation of the Quarry has caused extensive damage not only to their agricultural lands but also to their houses that have started showing cracks due to impact of the blasting. Applicants being aggrieved by the illegal operation of the Quarry have prayed for proper enquiry and investigation and for strict

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compliance of the Orissa Minor & Minerals Concession Rules as well as Air (Prevention and Control of Pollution) Act, 1981 r/w Environment (Protection) Act, 1986.

4.2 That, bereft of unnecessary details, the brief facts giving rise to the present petition is that the Jagannath Temple Administration, Puri, is the owner of Duburi New Building Stone Quarry. Prior to 2018, Temple Administration had been putting auction and settling the said Duburi New Building Stone Quarry in favour of various auction holders. The Jagannath Temple Administration, Puri, issued an Advertisement No-7329 dtd.07.07.2018 for long term lease in respect of Duburi New Building Stone Quarry. The said Sairat source is mentioned at serial no 22 of the Table showing the Sairats of Shree Jagannath Temple Administration, Puri to be auctioned, that is enclosed with the advertisement. Copy of Advertisement No-7329 dtd.07.07.2018 is annexed herewith as ANNEXURE-1 and the translated copy the same is marked as ANNEXURE- 1-A.

4.3. That, the Duburi new building stone quarry is situated in a hill namely Duburi which is under the Revenue Village of Nijagadatapanga, Ps-Jankia, Dist-Khurda. In one side of said

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Copy of Advertisement No-7329

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Duburi Quarry, Revenue Village Nijigada Tapanga is situated and in other side of said Duburi hill, village-Malipada is situated. Duburi New Building Stone Quarry is surrounded by vast patch of agricultural land of village Nijigada Tapanga and Malipada. Prior to 2018, said Duburi New Building Stone Quarry was put to auction by the Temple Administration and the auction holders have damaged the nearby agricultural land as well as residential house of nearby villagers namely Nijigada Tapanga and Malipada. Prior to 2018 the earlier auction holders had excavated stone upto 150 mts below from the surface area for which a big pond has been created over the Duburi new building stone quarry. On the basis of written complaint submitted by the villagers (Affected persons) said Duburi New Building Stone Quarry was not put to auction for a period of two years. However, all of a sudden in the year 2018, Jagannath Temple Administration issued an Advertisement on 07.07.2018 and invited lease applications from the intending bidders. Following huge public agitation, the auction process in respect of Duburi New Building stone Quarry was stalled for sometime.

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4.4 . That, it is respectfully submitted here that while the matter stood above, the villagers of village Malipada came to know that the EC in respect of Duburi New Building Stone Mine, has been granted to one Sri Sukant Kumar Biswal (Respondent No.11) in November 2019. Copy of the Environmental Clearance bearing EC Identification No. EC21B001OR180113 granted in favour of the Respondent No.11 is annexed herewith as ANNEXURE -2.

4.5 That, it is humbly submitted that law is well settled that for obtaining environment clearance, public hearing is mandatory. In the present case at hand, no notice was issued either to the villagers of Malipada or to the affected persons for conducting public hearing. Therefore, there was no scope on the part of the villagers of Malipada as well as affected persons of nearby stone quarry to participate in the public hearing. Applicants who are representating the village Malipada and affected persons of the nearby Stone Quarry state that majority of the villages were unaware about t public hearing that was held on 09.09.2020.

4.6. That, furthermore, there was no substantial consultation or consent from the affected communities prior to the issuance of the EC, contravening the principles of environmental justice and

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public participation enshrined in environmental laws. It is pertinent to mention here that the Public Hearing was conducted behind the back of villagers of Malipada Village. Although due to such mining activity village Malipada is mostly affected village. The minute of proceeding of the Public Hearing dtd.09.09.2020 held at Tapang High School conducted by the Respondent No. 4 will clearly shows that only 5 persons have given their opinion and no nearby affected villages were allowed to participate in the said hearing. Copy of the proceeding of the Public Hearing Meeting dtd.09.09.2020 downloaded from the website of the Respondent No. 1 is annexed herewith as ANNEXURE-3.

4.7 That, it is respectfully submitted here that after the villagers of village Malipada came to know that the EC in respect of Duburi New Building Stone Mine, has been granted to Respondent No.9, they approached the various authorities of the State including the Respondents and local elected representatives by filing representations by Regd. Post on 27.01.2022. Copy of the representation dated 27.01.2022 along with the postal acknowledgement receipts is annexed herewith as ANNEXURE-4.

Copy of Annexure-3
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4.8 That, after receipt of the representations of the Applicants, Sarpanch, Kanpur Gram Panchayat, M.L.A., Khurda and Sonali Sahoo, State Spoke person of Bharatiya Janata Party also sent letters to the Collector & District Magistrate, Khurda requested the said authority to cancel the lease of Duburi New Building Stone Mine. Copy of letters of M.L.A.- Jyotirindranath Mitra, MLA, Khurda dated 25.01.2022, the then State Spokesperson of Bharatiya Janata Party Smt. Sonali Sahoo dated 28.01.2022 and also to the Sarpanch, Kanpur Gram Panchayat on dated 27.01.2022 are annexed herewith as ANNEXURE-5 SERIES and the English translated copy of the Sarpanch of Kanpur Gram Panchayat letter is annexed herewith and marked as ANNEXURE-5 -A.

4.9 That, since the commencement of mining activities, the agricultural lands have faced severe degradation. Fertile soil has been damaged due to heavy excavation, and the dust generated by mining activities has settled on crops, affecting their growth and yield.

4.10 That, the Environmental Impact Assessment (EIA), upon which the Environmental Clearance was based, failed to

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adequately assess the impact of mining on agricultural land and neglected the health risks posed to local residents due to air and noise pollution.

4.11. That it is respectfully submitted here that due to the mining activities, the agricultural lands have faced severe degradation. Fertile soil has been damaged due to heavy excavation. Due to frequent blasting the nearby houses have also been damaged. The frequent movement of the heavy vehicles also creating air pollution and damaging the village roads. Copy of the photographs showing the extensive excavation, gradual destruction of the greenery around the village, damage caused to the houses due to blasting and huge pollution created by the vehicles engaged by the Duburi New Building Stone Mine is annexed herewith as ANNEXURE-6 SERIES.

4.12. That, it is apt to mention here that, due to extensive excavation for more than 100 feet, the excavation site has turned out to be very dangerous for human habitat. In 6th October, 2023, A 21 years old boy reportedly drown in the said illegally excavated site which has turned to a water body due to rain. The same has been published in the prominent news-papers of the


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State. It is also reported by a prominent news-paper of the State that the lessee of the Duburi New Building Stone Quarry has excavated more than 100 feet and heading towards another death knell. Copy of the said news published in the Odia newspaper "Sambad" on dated 06.10.2023 is annexed herewith as ANNEXURE-7.

4.13. That, it is not out of place to mention here that challenging the initiative of the Respondents to grant lease of the above quarry, some of the Applicants approached the Hon'ble High Court of Orissa in W.P.(c) No.8644 of 2022. On 20.07.2022 the Hon'ble Court was pleased to dispose of the writ petition permitting the Applicants to file a fresh petition in the event anything tangible actually takes place pursuant to the above (TCN) Tender Call Notice. Downloaded copy of the order dtd.20.07.2022 passed in W.P. (c) No. 8644 of 2022 by the Hon'ble High Court is annexed herewith as ANNEXURE-8.

4.14 That, it is humbly submitted here that, again on 16.07.2024 another incident happened wherein a young man's body remained submerged in the said stone query for five days which created and to the shock of the villagers it was found that the depth of the

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excavation is around 200 feet due to illegal mining, this matter was also reported in the newspaper wherein it has been clearly exposed that, the said mining was been done secretly and after the E.C. has been obtained, the mining process is been carried on intensely and aggressively and getting worse day by day. The villagers are scared that due to the apathetic attitude of the District Administration who is keeping silent on all the complaints made by the villagers for reasons best known to them, the area is slowly turning to a living hell. Copy of the newspaper cutting of Sambad along with the English translation of the same is annexed herewith as ANNEXURE-9 and the English translated copy of the news -paper cutting of Sambad is annexed herewith as ANNEXURE-9-A.

4.15 That, it is humbly submitted here that, the in the meantime the life of the local inhabitants became miserable. The environmental consequences, such as deforestation, water contamination, and air pollution, can also affect the quality of life, health, and well-being of local populations. The agricultural field became barren land. Due to the explosives used for mining, large stones have been thrown to the land and the crops and

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agricultural land have been destroyed. It is further stated that since the lessee excavated beyond a depth of 100 feet, the groundwater levels began to decline, leading to the drying up of nearby wells and causing crops to wither and die. The excessive excavation disrupted the natural water table, resulting in a reduced supply of water to both local farms and domestic uses. As a result, the lack of adequate irrigation led to the deterioration of crop yields, affecting the livelihoods of farmers and the overall agricultural productivity in the area. Being highly aggrieved by the sorry state of affairs and irreparable damage that has been done by the mining activities, the villagers as per direction of the Hon'ble High Court represented the Collector, Khordha on 01.10.2024 stating their grievances and the illegality committed in permitting of the Respondent No.11 to continue the illegal mining activities in clear violation to the guidelines of the SEIAA, Odisha. Copy of the Representation dtd.01.10.2024 is annexed herewith as ANNEXURE-10 and the English Translation copy of the Representation is annexed herewith as ANNEXURE-10-A.

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4.16 That, it is humbly submitted here that, the present mining by Respondent No.11 is been done most illegally and in gross violation to the guidelines furnished in the EC (Environmental Clearance) issued by SEIAA, Odisha- Respondent No.5 specifying the manner of mining, the necessary measures to be taken by the Lessee and specific mandatory conditions to be adhered to by the Lessee during the mining activities. Copy of the said guidelines issued by the Respondent No.5 while granting EC (Environmental Clearance) to the Respondent No.11 via SEIAA File No.228377/17-MINB2/09-2021. Copy of the EC (Environmental Clearance) granted of the Respondent No.11 via SEIAA File No.228377/17-MINB2/09-2021 along with the guidelines is already annexed at Annexure-2.

4.17 That, the Applicants also approached other authorities of the State and ventilated their genuine grievances. But all are in vain, none of them paid any attention to the approaches of the petitioner. Inadequate Environmental Impact Assessment (EIA): The EIA report on which the E.C was granted appears to be incomplete, as it failed to on the following ground:-

- a. Accurately assess the impact on local agriculture and water resources.

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- b. Provide any substantial information on dust control and noise mitigation strategies.
- c. Address the potential long-term health effects on the villagers due to airborne dust and particulates.

5) **LOSS OF ECOSYSTEM SERVICES :**

The agricultural land serves multiple ecological functions such as groundwater recharge, carbon sequestration, and crop production. The degradation of these lands due to mining activities threatens the long-term ecological stability of the locality.

6) **HEALTH HAZARDS:**

The dust and pollution generated from mining operations has resulted in acute respiratory distress among the villagers especially small children. Aggressive blasting activities in the mining area in the proximity to the villages has resulted in severe noise pollution and given rise to various health issues relating to the sensory organs causing hearing problems among the villages mostly affecting children and the elderly.

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7) GROUNDNS OF APPLICATION :

- i) Violation of Right to Livelihood: The mining activities are directly impairing the agricultural productivity of the region, threatening the villagers' primary source of livelihood. This is a violation of Article 21 of the Constitution of India, which guarantees the Right to Life and Livelihood.
- ii) Non-Compliance of the Conditions imposed at the time of granting Environment Clearance (EC) The Lessee-Respondent No.9 is not complying the following conditions which were imposed at the time of granting EC:-
- iii) As per Clause 9.2, the lessee shall implement the pollution control measures and safeguards as proposed in the approved EIA/EMP in the cluster approach. But the same has not done by the lessee.
- iv) As per Clause 9.7, the quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
- v) In the instant case the lessee had already excavated more than 50 meters below the level on the hill slope.

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vi) As per Clause 9.13, Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use has to be given priority during mining operation. But, due to improper storage of solid waste and subgrade material, particularly during the rainy season by the lessee, waste is flowing into nearby paddy fields. This is causing contamination and damage to the agricultural land, affecting crop growth and soil quality and now all the agricultural land became barren land. It is very difficult on the part of the domestic animals to graze also.

vii) As per Clause 9.14, the illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.

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viii) But, violating the same, the lessee frequently blasting over the night and also transporting the stones through heavy vehicles for which it is not only affecting the sleeping disorder to the nearby inhabitants, but also to animals.

ix) As per Clause 9.16, the project proponent shall ensure that no mining activity takes place beyond 6 mt. below ground level. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped. In the instant case the lessee had excavated more than 60 meter below ground level.

x) As per Clause 9.18, no transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is

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proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.

xi) In the instant case, violating the same the lessee is transporting the stones through heavy vehicles and also using the village road without increasing the carrying capacity. Due to frequent movements of the heavy vehicles the village atmosphere became unhealthy.

xii) As per Clause 9.19, Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The lessee shall obtain NOC of Panchayat for usage of Haulage Road/Panchayat Road. The same has not done by the lessee. He is transporting the mineral through trucks/ dumpers/hyva by using the village road. It is learnt that he is also not obtained permission from the Gram Panchayat.



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xiii) As per Clause 9.27, Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater. In the instant case the same has not done by the lessee.

xiv) As per Clause 9.28, Issues raised and recorded in proceedings of public hearing w.r.t. environment /pollution / CSR shall be complied with. All the lease holders in a cluster to join hand through a registered MOU on cluster-to-cluster basis for implementation of the same as per the provision of OM dated 30.09.2020 of MoEF & CC, Govt. of India.

xv) In the instant case the Public Hearing was conducted behind the back of villagers of Malipada Village. Although due to such mining activity village Malipada is mostly affected village. The minute of proceeding of the Public Hearing dtd.09.09.2020 held at Tapang High School conducted by the Respondent no. 4 itself clearly shows that only 5 persons were given their opinion and no nearby affected villages were allowed to participate in the said hearing.

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PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Reqd.No-ON-04/1995

xvi) As per Clause-9.33, all the lease holders in a cluster should join hand for development of green belt all around the cluster area. Plantation of 5000 saplings shall be carried out in the 1st year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. But, the lease holders in this cluster have not planted a single tree in the affected area.

xvii) As per Clause 9.43, the proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby. But the lessee is not taking initiative to control the pollution for which nearby inhabitants suffering various health issued viz. Tuberculosis, asthma etc.

8) **LIMITATION**

That there is a subsisting and continuing cause of action because the Lessee is each and every day not complying and violating the conditions imposed on him while granting the Environmental Clearance (EC) by the Respondent No 5.

Manojanjan K Das

[Handwritten signature]

[Handwritten mark]

Therefore, cause of action for filing the present application survives.

9) **INTERIM PRAYER / RELIEF SOUGHT FOR :-**

That, the Respondent No.11 be directed to immediately stop the mining activities on the ground of non-compliance of the mandatory guidelines for mining activities furnished in the EC (Environmental Clearance) issued by the SEIAA, Odisha till disposal of this application on merit.

PRAYER

It is humbly prayed that this Hon'ble Tribunal may graciously be pleased to call upon the Respondents to show cause as to why the prayers made hereunder shall not be allowed and if the Respondents fail to show cause or insufficient cause further be pleased to direct:-

A. Immediate Suspension or Revocation of the Environmental Clearance: Issue an order to suspend or revoke the Environmental Clearance bearing EC Identification No. EC21B001OR180113 vide dtd. 19.11.2021 granted to the Duburi New Building Stone Mine, Nijigda Tapang Mouza by the Government of India, Ministry of Environment, Forest and Climate Change (Issued by the State Environment Impact Assessment Authority) (SEIAA), Odisha.

[Handwritten signature]

Manojan Kalos

M

PRAJDIPTA KUMAR MOHANTI
Notary, Cuttack Town
Reqd.No-ON-04/1995

B. And further be pleased to constitute a High-Level Committee to conduct site visit for inspection and assess the quantum of material excavated through illegal mining and recover the loyalty due to the Government for the same.

C. And be further pleased to impose Environmental Compensation on Respondent No.11 for violating the EC condition and carrying on with illegal mining and excavation beyond the permissible limit.

D. And further be pleased to impose environmental compensation on Respondent No.11 for illegal mining by violating EC condition and the same may be utilized for restoration and restitution of the degraded environment and damaged caused to the village and villagers extensively.

E. And if the Respondents fail to show cause or show insufficient cause, the Rule be made absolute.

F. And pass any other suitable order / orders, direction/directions as would deem fit and proper in favour of the Applicants.

And for which act of kindness, the Applicants as in duty bound shall ever pray.

Place : CUTTACK
Date : 30.7.2025

By the Applicants, through
Pradipta Kumar Mohanty
Advocate

Manojan Kales

M

PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Reqd.No-ON-04/1995

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**

ORIGINAL APPLICATION No: _____ OF 2025 (EZ)

In the matter of :

Manoranjan Kalas and Others Applicants

-Vrs-

Union of India and others ... Respondents

AFFIDAVIT OF AUTHORISATION

We, The Applicant No.2- Bhabani Charan Rath, aged about 54 years, S/o- Late Durga Prasad Rath, resident of Plot No. D/20, BJB Nagar, Bhubaneswar, PS-Baragada, Bhubaneswar, Dist- Khurda, the Applicant No.3 - Manguli Kalash, aged about 45 years, S/o-Late Raghunath Kalash, At / Po-Malipada, P.S.-Jankia, Dist-Khurda, Applicant No.4- Sailesh Kalas, aged about 32 years, S/-Ullash Kalas, At / Po-Malipada, P.S.-Jankia, Dist-Khurda, do hereby authorized the Applicant No.1- Manoranjan Kalas, aged about 40 years, S/o- Late Raghunath Kalas, At/P.O.-Malipada, P.S.-Jankia, Dist-Khurda, to swear this affidavit on our behalf. :

Place : CUTTACK

Date : 30.7.2025

Bhabani Charan Rath
Applicant No.2

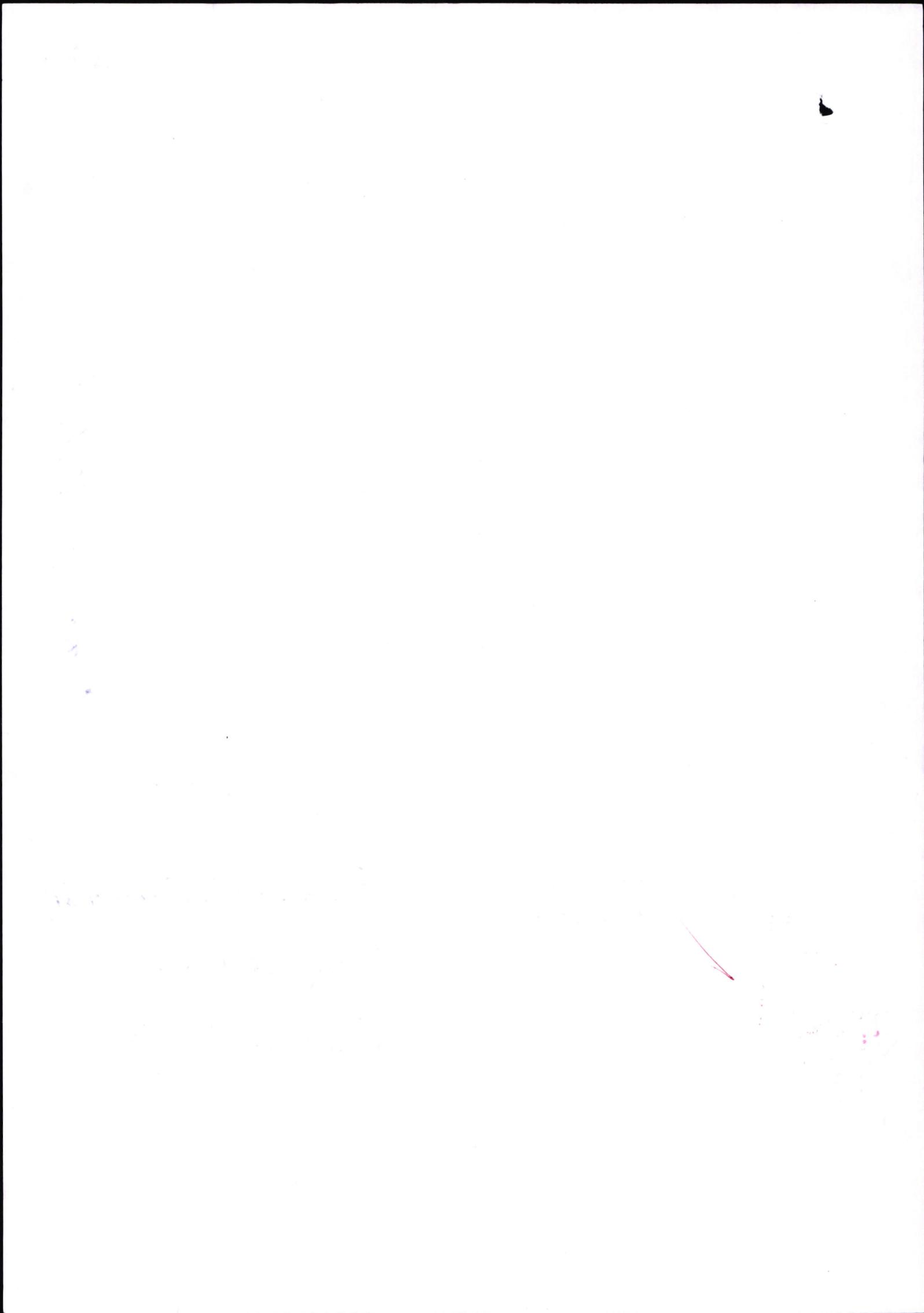
Manguli Kalash
Applicant No.3

Sailesh Kalash
Applicant No.4

Manoranjan Kalas

[Handwritten signature]

[Handwritten mark]





**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**

ORIGINAL APPLICATION No: _____ OF 2025 (EZ)

In the matter of :

Manoranjan Kalas and Others Applicants

-Vrs-

Union of India and others ... Respondents

AFFIDAVIT

I, Manoranjan Kalas, aged about 40 years, S/o- Late Raghunath Kalas, At/P.O.-Malipada, P.S.-Jankia, Dist-Khurda, do hereby solemnly affirm and state as follows :

1. That, I am the Applicant No.1 in this Case and looking after the case and also have been duly authorized to swear this affidavit on behalf of Applicants No. 2, 3 and 4.
2. The facts stated above are true to the best of the knowledge and belief.

Identified by

S. Patnaik
Advocate

Manoranjan Kalas

Deponent 30.07.2025

CERTIFICATE

Certified that, the contents in this Petition are typed out in thick A4 size Papers and I undertake to submit the English Translation of Oriya annexures as and when desired by this Hon'ble Court.

Place : CUTTACK

Date : 30.07.2025

S. Patnaik
Advocate



Solemnly sworn before me by..... *M. R. Kalas*
being Identified by..... *S. Patnaik Advocate*
at Cuttack Town Dated..... *30/07/2025*
30/07/2025
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995

VERIFICATION

I, Manoranjan Kalas, aged about 40 years, S/o- Late Raghunath Kalas, At/P.O.-Malipada, P.S.-Jankia, Dist-Khurda, do hereby solemnly verify and state that the contents of Paras- 01 to 4.17 are true to the best of my knowledge and Paras 5 to 9 believed to be true on legal advice and that I have not suppressed any material facts.

Place : CUTTACK

Date : 30.7.2025

Manoranjan Kalas
Signature of the Applicant

30/7/2025
PRADIPTA KUMAR MOHANTI
Notary, Cuttack Town
Regd.No-ON-04/1995

Annexure-1

ANNEXURE- 1

-35



ଶ୍ରୀ ଜଗନ୍ନାଥ ମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ବିଜ୍ଞାପନ ସଂଖ୍ୟା... 7329 ତା. 7.7.18

ଲଘୁ ଖଣିଜ ତଥା ନିର୍ମାଣ ପଥର ଖାଦାନ ନିମନ୍ତେ ଦୀର୍ଘ ମିଆଦି ଲିଜ୍ ନିଲାମ ଉପସ୍ଥାପନ

ପୂର୍ବ ପ୍ରକାଶିତ ବିଜ୍ଞାପନ ସଂ-୮୫୧୫ ତା.୮.୦୮.୧୭ରିଖକୁ ରଦ୍ଦ କରାଯାଇ ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇଦିଆଯାଉଅଛି କି, ଶ୍ରୀ ଜଗନ୍ନାଥ ମହାପ୍ରଭୁ ବିଜେ-ପୁରୀଙ୍କ ଅଧିନସ୍ଥ ଖୋରଧା ଜିଲ୍ଲା ଅନ୍ତର୍ଗତ ଲଘୁ ଖଣିଜ ନିର୍ମାଣ ପଥର ଖାଦାନ ଗୁଡ଼ିକ ୧୦ ବର୍ଷ ନିମନ୍ତେ ଦୀର୍ଘମିଆଦି ଲିଜ୍ ସଂଲଗ୍ନ ବିବରଣୀ ମୁତାବକ ପ୍ରଦାନ କରାଯିବା ନିମନ୍ତେ ଦରଖାସ୍ତ ଆହ୍ୱାନ କରାଯାଉଅଛି । ଉଚ୍ଚକ ବ୍ୟକ୍ତି ବିଶେଷ/ଅନୁଷ୍ଠାନ OMMC Rules, 2016 ର Form-M ପୂରଣ କରି ଏହାର ତିନି କପି ସହ ଅପର ପାର୍ଶ୍ୱରେ ଉଲ୍ଲେଖିତ ଦଲିଲ ଦସ୍ତାବିଜ ସଂଲଗ୍ନ କରି ଜଉମୁଦ (Sealed Cover) ରେ ଆବେଦନ କରିବେ, ଯାହାକି, ଶ୍ରୀ ଜଗନ୍ନାଥ ମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀରେ କେବଳ ରେଜିଷ୍ଟ୍ରି ତାକ/ସିଡ୍ ପୋଷ୍ଟ ଦ୍ୱାରା ଗ୍ରହଣ କରାଯିବ । ଲଫାପା ଉପରେ ସୈରାତ ଉତ୍ତର ନାମ ଓ ସୈରାତ ଜୁନିକ ସଂଖ୍ୟା ଉଲ୍ଲେଖ ରହିବା ଏକାନ୍ତ ଆବଶ୍ୟକ । ଲଫାପା ଉପରେ ସୈରାତ ଉତ୍ତର ନାମ ନରହିଲେ ଏହା ବିଚାରକୁ ନିଆଯିବ ନାହିଁ । ଧାର୍ଯ୍ୟ ତାରିଖ ଓ ସମୟ ପରେ ପ୍ରାପ୍ତ ଦରଖାସ୍ତକୁ ବିଚାରକୁ ନିଆଯିବ ନାହିଁ । ଅସମ୍ପୂର୍ଣ୍ଣ ଦରଖାସ୍ତକୁ ବାତିଲ କରାଯିବ । କୌଣସି କାରଣ ନଦର୍ଶାଇ ଲିଜ୍ କୁ ସ୍ଥଗିତ ବା ରଦ୍ଦ କରିବାର କ୍ଷମତା ନିମ୍ନସ୍ୱାକ୍ଷରକାରୀଙ୍କର ଅଛି । ଲିଜ୍ ଆବେଦନ ପାଇଁ ଦରଖାସ୍ତ/ Sealed Tender ଗ୍ରହଣର ଶେଷ ତାରିଖ ୩୧.୦୭.୧୮ ଅପରାହ୍ଣ ୯ ଓ ୫ ଟିକା ଅଟେ । ନିମ୍ନ ନିଲାମ ସୂଚୀ ଅନୁଯାୟୀ ଦରଖାସ୍ତକାରୀ ବା ତାଙ୍କ କ୍ଷମତାପ୍ରାପ୍ତ ପ୍ରତିନିଧିଙ୍କ ଉପସ୍ଥିତିରେ Sealed Tender ଖୋଲାଯାଇ ସର୍ବୋଚ୍ଚ ବା ସର୍ବାଧିକ ଅତିରିକ୍ତ ମୂଲ୍ୟ (Additional Charge) ଦର୍ଶାଉଥିବା ଦରଖାସ୍ତକାରୀଙ୍କୁ ଯଦି ଆନୁସଙ୍ଗିକ କାରଜାତ୍/ଦଲିଲ ଓ ଅନ୍ୟାନ୍ୟ ସର୍ତ୍ତାବଳୀ ଠିକ୍ ଥିବ ତେବେ ତାଙ୍କୁ ଯୋଗ୍ୟ ବିବେଚିତ କରାଯିବ । ଏକାଧିକ ବ୍ୟକ୍ତି ସମ୍ପୃକ୍ତ ଖାଦାନ ପାଇଁ ସମାନ ଅତିରିକ୍ତ ମୂଲ୍ୟ ଦର୍ଶାଇଥିଲେ ଲଟେରି ମାଧ୍ୟମରେ ସର୍ବନିଲାମଧାରୀଙ୍କୁ ସ୍ଥିର କରାଯିବ ।

ସୂଚୀ

କ୍ର.ସଂ	ପର୍ଯ୍ୟାୟ	ଚେଷ୍ଟର ଦରଖାସ୍ତ ଖୋଲା ହେବାର କାର୍ଯ୍ୟ ନିର୍ଦ୍ଦେଶ			ସଂଲଗ୍ନ ସାରଣୀରେ ଉଲ୍ଲେଖିତ ଖଣିଜ କ୍ର.ସଂ
		ତାରିଖ	ସମୟ	ସ୍ଥାନ	
୧	୧	୧.୦୮.୧୮	ଦିବା ୧୧ ଘଟିକା	ଶ୍ରୀ ଜଗନ୍ନାଥ ମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ	୧-୧୫
୨	୨	୨.୦୮.୧୮	ଦିବା ୧୧ ଘଟିକା	ଏକନ	୧୭-୩୦
୩	୩	୩.୦୮.୧୮	ଦିବା ୧୧ ଘଟିକା	ଏକନ	୩୧-୪୪

ଏହି ସୈରାତ ଉପ୍ ଲିଜ୍ ସମ୍ବନ୍ଧୀୟ ସମସ୍ତ ତଥ୍ୟ www.khordha.nic.in/
www.jagannath.nic.in website ରେ ଉପଲବ୍ଧ ହେବ । ଏହା ବ୍ୟତୀତ ଏହି ସମ୍ବନ୍ଧୀୟ ସମସ୍ତ
ବିବରଣୀ ଓ ଅନ୍ୟାନ୍ୟ ନିୟମାବଳୀ ଶ୍ରୀମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ/ଶ୍ରୀମନ୍ଦିର ଶାଖା କାର୍ଯ୍ୟାଳୟ, ଜଗନ୍ନାଥ/ଉପ
ଜିଲ୍ଲାପାଳ, ଖୋରଧାଙ୍କ କାର୍ଯ୍ୟାଳୟରୁ ସରକାରୀ କାର୍ଯ୍ୟ ଦିବସରେ ସଂପର୍କିତା ଠାରୁ ସଫଟିକା ପର୍ଯ୍ୟନ୍ତ
ଉପଲବ୍ଧ ହେବ । ଉତ୍ତର ବ୍ୟକ୍ତି ବିଶେଷ/ସଂସ୍ଥା ଜଉମୁଦ୍ ଲପାପା ଆବେଦନ ପତ୍ରଗୁଡ଼ିକୁ ପ୍ରଶାସକ ଶ୍ରୀ ଜଗନ୍ନାଥ
ମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀଙ୍କ ଠିକଣାରେ ପଠାଇବେ, ନଚେତ୍ ଏହା ସ୍ୱତଃ ନାକର୍ ହୋଇଯିବ ।

ଦରଖାସ୍ତ ସହ ଦାଖଲ କରିବାକୁ ଥିବା ଦଲିଲ/କାଗଜାତ୍

- ୧. ଦରଖାସ୍ତ ସହ (ଅଣ ଫେରସ୍ତ) ଟ.୧୦୦୦/- (ଏକ ହଜାର ଟଙ୍କା)
ପ୍ରଶାସକ, ଶ୍ରୀ ଜଗନ୍ନାଥ ମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ କ ନାମେ Demand draft ।
- ୨. ଆବେଦନ କରିଥିବା ଲିଜ୍ ଜମିର ସମ୍ପୂର୍ଣ୍ଣ ବିବରଣୀ ଯଥା ଖାତା, ପୁଟ, ରକବା (Land
Schedule) ଓ ନ ବ୍ଲା (quarry lease plan) ।
- ୩. ଲଘୁଖଣିଜ ନିୟମାବଳୀ ୨୦୧୬ ଆଧାରରେ, ଦରଖାସ୍ତକାରୀଙ୍କ ଉପରେ କୌଣସି ବକେୟା ଅର୍ଥ
ପୈଠ କରିବାକୁ ନଥିବା ସମ୍ବନ୍ଧୀୟ ସତ୍ୟପାଠ ।
- ୪. ରାଜସ୍ୱ ଅଧିକାରୀଙ୍କ ଠାରୁ ପ୍ରାପ୍ତ ସଲଭେନ୍ସି ସାର୍ଟିଫିକେଟ୍ ବା ବ୍ୟାଙ୍କ ଗ୍ୟାରେଣ୍ଟି ଯାହାକି ୧୮
ମାସ ପର୍ଯ୍ୟନ୍ତ ବୈଧ ରହିଥିବ ଏବଂ ଯାହାର ମୂଲ୍ୟ ସର୍ବନିମ୍ନ ସ୍ଥିରୀକୃତ ପରିମାଣ (MGQ)ର ଏକ
ବର୍ଷର ରୟାଲିଟି ଯୁକ୍ତ ଅର୍ପିତ ଅତିରିକ୍ତ ମୂଲ୍ୟ (Offered additional Charge) ଠାରୁ କମ୍
ହୋଇନଥିବ ଓ ଅନ୍ୟାନ୍ୟ ସ୍ଥାବର ସମ୍ପତ୍ତିର ପ୍ରମାଣ ପତ୍ର । (ନିର୍ଦ୍ଦିଷ୍ଟ ରାଶିଠାରୁ କମ୍ ହେବ ନାହିଁ)
(A solvency Certificate or Bank guarantee valid for a period of Eighteen
Months for an amount of not less than the amount of additional charge
offered plus the royalty payable for the MGQ for one whole year and a list
of immovable properties from the Revenue Authority)
- ୫. Income Tax Clearance Certificate or an affidavit stating therein that
no income tax is pending against the applicant.
- ୬. ନିଜର ଭୋଟର ପରିଚୟ ପତ୍ର(EPIC)/PAN Card/Aadhaar Card.
- ୭. EMDର ପ୍ରମାଣ ପତ୍ର ଯାହାକି ନୋଟିସ୍ ଦର୍ଶିତ ସର୍ବନିମ୍ନ ସ୍ଥିରୀକୃତ ପରିମାଣ(MGQ)ର ପୁରା
ଏକ ବର୍ଷର ଅତିରିକ୍ତ ମୂଲ୍ୟ (Additional Charge) ଯୁକ୍ତ ଏକ ବର୍ଷର ରୟାଲିଟି ମୂଲ୍ୟର
ଶତକଡା ୫ ରୁ କମ୍ ହୋଇନଥିବାର Demand Draft ପୈଠର ରସିଦ୍ ।

ସର୍ତ୍ତାବଳୀ

- ୧. ଆବେଦନକାରୀମାନେ ଲଘୁଖଣିଜ ଦ୍ରବ୍ୟ ରିହାତି ଆଇନ, ୨୦୧୬ ର ପରିସର ଭୁକ୍ତ ରହିବେ ।
- ୨. ଲିଜ୍ ପାଇଁ ଆବେଦନ କରିବା ପୂର୍ବରୁ ଲଘୁ ଖଣିଜ ଖାଦାନ ଗୁଡ଼ିକ ପରିଦର୍ଶନ କରି, ସୈରାତ ପରିଚାଳନା
ପାଇଁ ଗମନାଗମନର ସୁବିଧା, ଗଚ୍ଛିତ ଥିବା ଖଣିଜ ପଦାର୍ଥ ଓ ଅନ୍ୟାନ୍ୟ ଆନୁସଙ୍ଗିକ ସୁବିଧା ସମ୍ପର୍କରେ
ପର୍ଯ୍ୟବେକ୍ଷଣ କରି ଲିଜ୍ରେ ଅଂଶ ଗ୍ରହଣ କରିବେ । ଯେଉଁ ସୈରାତ ଉତ୍ପାଦକୁ ସରକାରୀ ରାସ୍ତା ନାହିଁ,
ସେଥିରେ ଲିଜ୍ ନେଇଥିବା ବ୍ୟକ୍ତିବିଶେଷ ସୈରାତ ଉତ୍ପାଦ ଗମନାଗମନର ବ୍ୟବସ୍ଥା ନିଜ ଖର୍ଚ୍ଚ ଓ ଦାୟିତ୍ୱରେ
କରିବେ ।

ଏହି ସୈରାତ ଉପ୍ ଭିତ୍ ସମ୍ପନ୍ନାୟ ସମସ୍ତ ତଥ୍ୟ www.khordha.nic.in/
www.jagannath.nic.in website ରେ ଉପଲବ୍ଧ ହେବ । ଏହା ବ୍ୟତୀତ ଏହି ସମ୍ପନ୍ନାୟ ସମସ୍ତ
ବିବରଣୀ ଓ ଅନ୍ୟାନ୍ୟ ନିୟମାବଳୀ ଶ୍ରୀମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ/ଶ୍ରୀମନ୍ଦିର ଶାସ୍ତ୍ରୀ କାର୍ଯ୍ୟାଳୟ, କଟକ/ବ୍ରଜ
ଜିଲ୍ଲାପାଳ, ଖୋରଧାଙ୍କ କାର୍ଯ୍ୟାଳୟରୁ ସରକାରୀ କାର୍ଯ୍ୟ ଦିବସରେ ପ୍ରାୟତଃ ଠାକୁ ପ୍ରାୟତଃ ପର୍ଯ୍ୟନ୍ତ
ଉପଲବ୍ଧ ହେବ । ଉତ୍ତର ଦାବି ବିଶେଷ/ସଂସ୍ଥା ଜନମୁକ୍ତ ଲପାପା ଆବେଦନ ପତ୍ରଗୁଡ଼ିକୁ ପ୍ରଣାସକ ଶ୍ରୀ ଜଗନ୍ନାଥ
ମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀଙ୍କ ଠିକଣାରେ ପଠାଇବେ, ନଚେତ୍ ଏହା ସ୍ୱତଃ ନାକର୍ ହୋଇଯିବ ।

ଦରଖାସ୍ତ ସହ ଦାଖଲ କରିବାକୁ ଥିବା ଦଲିଲ/କାଗଜାତ୍

- ୧. ଦରଖାସ୍ତ ସହ (ଅଣ ଫେରସ୍ତ) ଟ. ୧୦୦୦/- (ଏକ ହଜାର ଟଙ୍କା)
ପ୍ରଣାସକ, ଶ୍ରୀ ଜଗନ୍ନାଥ ମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ କ ନାମେ Demand draft ।
- ୨. ଆବେଦନ କରିଥିବା ଭିତ୍ ଜମିର ସମ୍ପୂର୍ଣ୍ଣ ବିବରଣୀ ଯଥା ଖାତା, ପୁଟ, ରକବା (Land
Schedule) ଓ ନ ବ୍ଲା (quarry lease plan) ।
- ୩. ଲଘୁଖଣିଜ ନିୟମାବଳୀ ୨୦୧୬ ଆଧାରରେ, ଦରଖାସ୍ତକାରୀଙ୍କ ଉପରେ କୌଣସି ବକେୟା ଅର୍ଥ
ପୈଠ କରିବାକୁ ନଥିବା ସମ୍ପନ୍ନାୟ ସତ୍ୟପାଠ ।
- ୪. ରାଜସ୍ୱ ଅଧିକାରୀଙ୍କ ଠାରୁ ପ୍ରାପ୍ତ ସଲଭେନ୍ସି ସାର୍ଟିଫିକେଟ୍ ବା ବ୍ୟାଙ୍କ ଗ୍ୟାରେଣ୍ଟି ଯାହାକି ୧୮
ମାସ ପର୍ଯ୍ୟନ୍ତ ବୈଧ ରହିଥିବ ଏବଂ ଯାହାର ମୂଲ୍ୟ ସର୍ବନିମ୍ନ ସ୍ଥିରିକୃତ ପରିମାଣ (MGQ)ର ଏକ
ବର୍ଷର ରୟାଲିଟି ଯୁକ୍ତ ଅର୍ପିତ ଅତିରିକ୍ତ ମୂଲ୍ୟ (Offered additional Charge) ଠାରୁ କମ୍
ହୋଇନଥିବ ଓ ଅନ୍ୟାନ୍ୟ ସ୍ଥାବର ସମ୍ପତ୍ତିର ପ୍ରମାଣ ପତ୍ର । (ନିର୍ଦ୍ଦିଷ୍ଟ ରାଶିଠାରୁ କମ୍ ହେବ ନାହିଁ)
(A solvency Certificate or Bank guarantee valid for a period of Eighteen
Months for an amount of not less than the amount of additional charge
offered plus the royalty payable for the MGQ for one whole year and a list
of immovable properties from the Revenue Authority)
- ୫. Income Tax Clearance Certificate or an affidavit stating therein that
no income tax is pending against the applicant.
- ୬. ନିଜର ଭୋଟର ପରିଚୟ ପତ୍ର(EPIC)/PAN Card/Aadhaar Card.
- ୭. EMDର ପ୍ରମାଣ ପତ୍ର ଯାହାକି ନୋଟିସ୍ ଦର୍ଶିତ ସର୍ବନିମ୍ନ ସ୍ଥିରିକୃତ ପରିମାଣ(MGQ)ର ପୁରୀ
ଏକ ବର୍ଷର ଅତିରିକ୍ତ ମୂଲ୍ୟ (Additional Charge) ଯୁକ୍ତ ଏକ ବର୍ଷର ରୟାଲିଟି ମୂଲ୍ୟର
ଶତକଡ଼ା ୫ ରୁ କମ୍ ହୋଇନଥିବାର Demand Draft ପୈଠର ରସିଦ୍ ।

ସର୍ତ୍ତାବଳୀ

- ୧. ଆବେଦନକାରୀମାନେ ଲଘୁଖଣିଜ ଦ୍ରବ୍ୟ ରିହାତି ଆଇନ, ୨୦୧୬ ର ପରିସର ଭୁକ୍ତ ରହିବେ ।
- ୨. ଲିଜ୍ ପାଇଁ ଆବେଦନ କରିବା ପୂର୍ବରୁ ଲଘୁ ଖଣିଜ ଖାଦାନ ଗୁଡ଼ିକ ପରିଦର୍ଶନ କରି, ସୈରାତ ପରିଚାଳନା
ପାଇଁ ଗମନାଗମନର ସୁବିଧା, ଗଚ୍ଛିତ ଥିବା ଖଣିଜ ପଦାର୍ଥ ଓ ଅନ୍ୟାନ୍ୟ ଆନୁସଙ୍ଗିକ ସୁବିଧା ସମ୍ପର୍କରେ
ପର୍ଯ୍ୟବେକ୍ଷଣ କରି ଲିଜ୍ରେ ଅଂଶ ଗ୍ରହଣ କରିବେ । ଯେଉଁ ସୈରାତ ଉତ୍ପାଦନକୁ ସରକାରୀ ରାଷ୍ଟ୍ର ନାହିଁ ,
ସେଥିରେ ଲିଜ୍ ନେଇଥିବା ବ୍ୟକ୍ତିବିଶେଷ ସୈରାତ ଉତ୍ପାଦନ ଗମନାଗମନର ବ୍ୟବସ୍ଥା ନିଜ ଖର୍ଚ୍ଚ ଓ ଦାୟିତ୍ୱରେ
କରିବେ ।

- ୩. ପ୍ରଚଳିତ ନିୟମାବଳୀ ଅନୁଯାୟୀ Form-M ଜାରି ଦର୍ଶିତ ଅତିରିକ୍ତ ମୂଲ୍ୟ (Additional Charge) କୁ ବିଚାରକୁ ନିଆଯାଇ ସର୍ବୋଚ୍ଚ ଅତିରିକ୍ତ ମୂଲ୍ୟ ଉଲ୍ଲେଖକାରୀଙ୍କୁ ଲିଙ୍ଗ ପ୍ରଦାନ ନିମନ୍ତେ ଚୟନ କରାଯିବ । ଯଦି ୧ ରୁ ଅଧିକ ଦରଖାସ୍ତକାରୀ ସମାନ ସର୍ବୋଚ୍ଚ ମୂଲ୍ୟ ଉଲ୍ଲେଖ କରିଥିବେ ତେବେ ଲଟେରୀ ମାଧ୍ୟମରେ ଲିଙ୍ଗ ଧାରୀଙ୍କ ନାମ ଚୟନ କରାଯିବ । ଯଦି କୌଣସି ଦରଖାସ୍ତକାରୀ ଧାର୍ଯ୍ୟ ଅତିରିକ୍ତ ମୂଲ୍ୟ (Additional Charge) ଟ.୩୦/- କୁ କମ୍ ମୂଲ୍ୟ ଉଲ୍ଲେଖ କରିଥାନ୍ତି ତେବେ ସେହି ଦରଖାସ୍ତ ବିଚାରକୁ ନିଆଯିବ ନାହିଁ ।
- ୪. ଲିଙ୍ଗରେ ସୈରାଡ୍ ପରିଚାଳନା ସମ୍ପର୍କରେ ପରବର୍ତ୍ତୀ ସମୟରେ କୌଣସି ଅଭିଯୋଗ ଗ୍ରହଣ ହେବ ନାହିଁ କିମ୍ବା କର୍ତ୍ତୃପକ୍ଷ ଦାୟୀ ରହିବେ ନାହିଁ, ଲିଙ୍ଗ ଦିଆଯାଇଥିବା ଧାର୍ଯ୍ୟ ସମୟ ଭିତରେ କର୍ତ୍ତୃପକ୍ଷ କୌଣସି ପ୍ରାକୃତିକ ବିପର୍ଯ୍ୟୟ ପାଇଁ ଦାୟୀ ରହିବେ ନାହିଁ । ଓଡ଼ିଶା ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ରିହାତି ଆଇନ, ୨୦୧୬ ଆଧାରରେ ଏହା ପରିଚାଳିତ ହେବ ।
- ୫. ଚୟନ ହୋଇଥିବା ଲିଙ୍ଗଧାରୀଙ୍କୁ ୭ ଦିନ ମଧ୍ୟରେ Form-F ଜରିଆରେ ତାଙ୍କ ଚୟନ ବିଷୟ ଓ ଲିଙ୍ଗଜନିତ ସର୍ତ୍ତାବଳୀ ଜଣାଇଦିଆଯିବ ଏବଂ ଜଣାଇବାର ୧୫ ଦିନ ମଧ୍ୟରେ ଚୟନକାରୀ ଯଦି ଏହା ତାଙ୍କୁ ଗ୍ରହଣୀୟ ହୁଏ, ତେବେ ସେ ଲିଖିତ ଭାବରେ ଜଣାଇବେ । ଏହା ସହିତ ଚୟନକାରୀ ଏକ ବର୍ଷର ସର୍ବନିମ୍ନ ସ୍ଥିତିକୃତ ଲଘୁଖଣିଜ ଦ୍ରବ୍ୟର ରୟାଲିଟିର ମୂଲ୍ୟ ଏବଂ ଅତିରିକ୍ତ ମୂଲ୍ୟ ଓ ଜିଲ୍ଲା ଖଣିଜ ପ୍ରତିଷ୍ଠାନକୁ ଦେୟ ସର୍ବମୋଟ ମୂଲ୍ୟର ଏକ ଚତୁର୍ଥାଂଶ ଯାହା ହେବ, ସେଥିରୁ ପୂର୍ବରୁ ଡିପୋଜିଟ୍ କରିଥିବା EMD ବିୟୋଗ ପରର ମୂଲ୍ୟ ଯାହା ହେବ ତାକୁ ପଇଠ କରିବେ ଏବଂ ଏହି ପୈଠ ମୂଲ୍ୟ ସହ EMD ଡିପୋଜିଟ୍ ମୂଲ୍ୟକୁ ଏକତ୍ର ମିଶାଇଲେ ଯେଉଁ ରାଶି ହେବ ତାହା ସୁଧବିହୀନ ଅମାନତ ଜମା ବୋଲି ବିବେଚନା ହେବ ।
- ୬. ଯଦି ସଫଳ ନିଲାମଧାରୀ (Successful bidder) ଉପର ଦର୍ଶିତ ଅନୁଲେଦ(ପାରା) ଆଧାରରେ ଧାର୍ଯ୍ୟ ରୟାଲିଟି ମୂଲ୍ୟ ଇତ୍ୟାଦି ତଥା ଅମାନତ ରାଶି ନିର୍ଦ୍ଦିଷ୍ଟ ସମୟ ସୀମା ମଧ୍ୟରେ ଦାଖଲ କରିବାରେ ସୁଲାପ କରନ୍ତି ତାହା ହେଲେ ତାଙ୍କ ଦ୍ୱାରା ଦାଖଲ ହୋଇଥିବା EMD କୁ ବାଜ୍ୟାପ୍ତି କରାଯିବ ଓ ପରବର୍ତ୍ତୀ ଦ୍ୱିତୀୟ ସର୍ବାଧିକ ଆବେଦନକାରୀଙ୍କୁ ଲିଙ୍ଗ ପ୍ରଦାନ ପାଇଁ ଚୟନ କରାଯିବ । ନିଲାମଧାରୀ ଚୟନ ପରେ ଅକୃତ କାର୍ଯ୍ୟ ନିଲାମଧାରୀମାନଙ୍କୁ ସେମାନଙ୍କ EMD ଫେରସ୍ତ କରାଯିବ ।
- ୭. ନିଲାମ ପ୍ରକ୍ରିୟା ପରିସମାପ୍ତି ପରେ ସଫଳ ନିଲାମଧାରୀଙ୍କୁ ସାତଦିନ ମଧ୍ୟରେ ତାଙ୍କୁ ମିଳିଥିବା ଖଣିର Topographical Survey ପାଇଁ ନୋଟିସ୍ ଦିଆଯିବ । ଧାର୍ଯ୍ୟ ଚାରିଖରେ ତାଙ୍କ ଉପସ୍ଥିତିରେ ଖଣି ପରାମର୍ଶଦାତାଙ୍କ ସର୍ତ୍ତେକଳ ଦ୍ୱାରା ଖଣିର Survey ସମାପ୍ତ କରାଯିବ । ସର୍ତ୍ତେ ସମ୍ବଳିତ ତଥ୍ୟ (Surveyed data) ଅନୁଯାୟୀ Surface plan ତିଆରି କରାଯିବ । ଉଭୟ ପକ୍ଷ (ଶ୍ରୀମନ୍ଦିର ପ୍ରଶାସନ ଓ ସଫଳ ନିଲାମଧାରୀ) ଉକ୍ତ Surface plan ରେ ଦସ୍ତଖତ କରିବେ । ଉକ୍ତ Surface plan ରେ ଦର୍ଶାଯାଇଥିବା Topography ଯଦି ପରବର୍ତ୍ତୀ ପର୍ଯ୍ୟାୟରେ ପରିବର୍ତ୍ତନ ହୁଏ ତେବେ ପରିବର୍ତ୍ତନ ଜନିତ ଉତ୍ତୋଳନ ପାଇଁ ସଫଳ ନିଲାମଧାରୀ ଦାୟୀ ରହିବେ ।
- ୮. ସଫଳ ନିଲାମଧାରୀ(Successful bidder) ନିର୍ଦ୍ଦିଷ୍ଟ ସମୟସୀମା ମଧ୍ୟରେ, ନିଜ ଖର୍ଚ୍ଚରେ Mining Plan ପ୍ରସ୍ତୁତ କରାଇବେ, ଏବଂ ପରିବେଶ ମଞ୍ଜୁରୀ ସମ୍ବନ୍ଧୀୟ ଅନୁମତି ନିଜ ଖର୍ଚ୍ଚ ଓ ଦାୟିତ୍ୱରେ ହାସଲ କରିବେ । ଲିଙ୍ଗଧାରୀ ପରିବେଶ ମ୍ୟାନେଜମେଣ୍ଟ ପ୍ଲାନ ସୂଚାରୁ ରୂପେ ପରିଚାଳନା କରିବା ପାଇଁ ଦାୟୀ ରହିବେ ।
- ୯. ନିର୍ଦ୍ଧାରିତ ସମୟସୀମା ମଧ୍ୟରେ Mining Plan/Environment Clearance ପ୍ରାପ୍ତି ସମ୍ବନ୍ଧୀୟ କାରଜାତ୍ ଦାଖଲ ନକଲେ ଲିଙ୍ଗଧାରୀଙ୍କ ଅମାନତ ରାଶି ବାଜ୍ୟାପ୍ତି କରାଯିବ । Environment Clearance ଭାରତ ସରକାରଙ୍କ ପରିବେଶ ଜଙ୍ଗଲ ଓ ରଘୁ ପରିବର୍ତ୍ତନ ବିଭାଗ, ବିଜ୍ଞାପନ ସଂଖ୍ୟା

S.O.141(E), New Delhi Dt.15.01.16 ଦ୍ୱାରା ନିର୍ଦ୍ଧାରିତ ହେବ । ସଫଳ ନିଲାମଧାରୀ ତାଙ୍କୁ ପ୍ରାପ୍ତ ହୋଇଥିବା ଖଣିର ରକ୍ଷଣାବେକ୍ଷଣ ଓ ବେଆଇନ ଖଣିଜ ଦ୍ରବ୍ୟ ଉତ୍ତୋଳନ ପାଇଁ ସଫଳ ନିଲାମଧାରୀ ଭାବେ ବିବେଚିତ ହେବା ଦିନ ଠାରୁ ଉତ୍ତରଦାୟୀ ରହିବେ ।

୧୦. Mining Plan ରେ ଦର୍ଶାଯାଇଥିବା ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟର ଉତ୍ତୋଳନ ପରିମାଣ ଯାହାକି MGQ ଠାରୁ କମ୍ ହୋଇନଥିବ ଏହାର ଧାର୍ଯ୍ୟ ରୟାଲିଟି, ଅତିରିକ୍ତ ଦେୟ, DMFF, EMP ଏବଂ Compensatory afforestation, dead rent & surface rent ରାଶିକୁ Environment Clearance ଆଣିସାରିଲା ପରେ OMMC Rules, 2016 ଅନୁଯାୟୀ ଏକକାଳୀନ ପଢ଼ି କରାଯିବ । ନିୟମ ମୁତାବକ ସଫଳ ନିଲାମଧାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ପର୍ଷଦ (State Pollution Control Board) ଠାରୁ Consent to Establish (CTE) , Consent to Operate (CTO) ଓ ପ୍ରଥମ ବର୍ଷର ଧାର୍ଯ୍ୟ ରାଶି ପଢ଼ି କଲା ପରେ ସଫଳ ନିଲାମଧାରୀ (Successful bidder) ରେକିଷ୍ଟ୍ରେସନ ଆକ୍ଟ, ୧୯୦୮ ଓ ୱାକ୍ସ ଆକ୍ଟ, ୧୯୯୯ ଅନୁଯାୟୀ କୁଳିପତ୍ର (Execution of lease deed) ସମ୍ପାଦନ କରିବେ ।

୧୧. ଲିଜଧାରୀ ଜମା ରୟାଲିଟିର ୨% ଅର୍ଥ ଆୟକର ବାବଦକୁ ଶ୍ରୀମନ୍ଦିର କାର୍ଯ୍ୟାଳୟରେ ଦାଖଲ କରିବେ ।

୧୨. ଲିଜଧାରୀ ସରକାରଙ୍କ ଧାର୍ଯ୍ୟ ଅର୍ଥ Environment Management Fund ବାବଦକୁ ଦାଖଲ କରିବେ ।

୧୩. ପ୍ରଚଳିତ ନିୟମ ଅନୁଯାୟୀ Schedule-I & II ର ଧାର୍ଯ୍ୟ ଦର ଲାଗୁ ହେବ ଏବଂ ଏହା ସରକାରଙ୍କ ଦ୍ୱାରା ପରିବର୍ତ୍ତନ ହେବ ଓ ସମ୍ପୂର୍ଣ୍ଣ ଲିଜଧାରୀ ପରିବର୍ତ୍ତିତ ମୂଲ୍ୟରେ ଯଦି ବର୍ଦ୍ଧିତ ରୟାଲିଟି ଅନୁମୋଦିତ ରୟାଲିଟି ଠାରୁ ଅଧିକ ହୋଇଥାଏ, ତେବେ ତାହା ଦେବାକୁ ବାଧ୍ୟ ହେବେ ।

୧୪. ଲିଜଧାରୀଙ୍କୁ ପ୍ରତି ବର୍ଷ ସରକାରଙ୍କ ଦ୍ୱାରା ଧାର୍ଯ୍ୟ ମୂଲ୍ୟର Dead Rent ଏବଂ Surface rent ଦେବାକୁ ପଡ଼ିବ ।

୧୫. ଲିଜଧାରୀ ଜିଲ୍ଲା ପ୍ରଶାସନକୁ ତାଙ୍କ ଦ୍ୱାରା ସ୍ଥିରୀକୃତ ଆନୁପାତିକ ମୂଲ୍ୟ, ଜଳସିଞ୍ଚନ ଓ ବନୀକରଣ ବାବଦରେ ପୈଠ କରିବେ ।

୧୬. ଲିଜଧାରୀ ଲଘୁଖଣିଜ ଦ୍ରବ୍ୟ ରିହାତି ଆଇନ, ୨୦୧୬ ର ସମସ୍ତ ସର୍ଭାଇଭା ମାନିବା ନିମନ୍ତେ ବାଧ୍ୟ ରହିବେ ।

୧୭. ଲିଜଧାରୀ Mines Act, 1952 ଏବଂ Explosive Act, 1984, Pollution Act, Granite Conservation & Development Rules, 1999 ର ସମସ୍ତ ନିୟମ ଓ ନିୟମାବଳୀର ଅନ୍ତର୍ଭୁକ୍ତ ରହିବେ । ଲିଜଧାରୀ ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ଉତ୍ତୋଳନ ତଥା ଚାଲଣ ସଂକ୍ରାନ୍ତୀୟ ସଠିକ୍ ବିବରଣୀ ବ୍ରହ୍ମମାସିକ ରିଟର୍ଣ୍ଣ Form-P ଏବଂ ବାର୍ଷିକ ରିଟର୍ଣ୍ଣ Form-K ରେ ଶ୍ରୀମନ୍ଦିର କାର୍ଯ୍ୟାଳୟରେ ଦାଖଲ କରିବାକୁ ବାଧ୍ୟ ରହିବେ ।

୧୮. ସରକାରଙ୍କ ଦ୍ୱାରା ବିଭିନ୍ନ ସମୟରେ ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ପରିଚାଳନା ସମ୍ବନ୍ଧୀୟ ଆଦେଶ ଗୁଡ଼ିକୁ ଲିଜଧାରୀ ମାନିବାକୁ ବାଧ୍ୟ । କ୍ଷମତାସମ୍ପନ୍ନ ଅଧିକାରୀ ଖଣି ପରିବର୍ତ୍ତନ ସମୟରେ ଖାଦାନ ସମ୍ବନ୍ଧୀୟ ସମସ୍ତ ରେକର୍ଡ ତନଖି କରିପାରିବେ ।

୧୯. ଲିଜଧାରୀ ସୈରାତ ଉତ୍ତର ସୀମା ନକ୍ସା ଅନୁଯାୟୀ ୪ ଫୁଟର ଜଳେଇ ଖୁଣ୍ଟ (Concrete Pillar) ଦ୍ୱାରା ଚିହ୍ନଟ କରିବେ ଏବଂ ସମ୍ମୁଖ ଭାଗରେ ଏକ Display Board ତିଆରି କରି ସେଥିରେ ସୈରାତ ଉତ୍ତର ନକ୍ସା ସହ ନାମ, ଲିଜଧାରୀଙ୍କ ନାମ ତଥା ସମ୍ପୂର୍ଣ୍ଣ ବିବରଣୀ ସହ ଲିଜର ଅବଧି ଉଲ୍ଲେଖ କରିବେ । ଏ ସବୁ କାର୍ଯ୍ୟ ଲିଜଧାରୀ ନିଜ ଖର୍ଚ୍ଚରେ ବହନ କରିବେ । ପୁନଶ୍ଚ ଲିଜଧାରୀ ଖଣି ପରିଚାଳନା ଜନିତ କ୍ଷୟକ୍ଷତି

S.O.141(E), New Delhi Dt.15.01.16 ଦ୍ୱାରା ନିର୍ଦ୍ଧାରିତ ହେବ । ସଫଳ ନିଲାମଧାରୀ ତାଙ୍କୁ ପ୍ରାପ୍ତ ହୋଇଥିବା ଖଣିର ରକ୍ଷଣାବେକ୍ଷଣ ଓ ବେଆଇନ ଖଣିଜ ଦ୍ରବ୍ୟ ଉତ୍ତୋଳନ ପାଇଁ ସଫଳ ନିଲାମଧାରୀ ଭାବେ ବିବେଚିତ ହେବା ଦିନ ଠାରୁ ଉତ୍ତରଦାୟୀ ରହିବେ ।

୧୦. Mining Plan ରେ ଦର୍ଶାଯାଇଥିବା ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟର ଉତ୍ତୋଳନ ପର୍ଯ୍ୟାୟ ଯାହାକି MGQ ଠାରୁ କମ୍ ହୋଇନଥିବ ଏହାର ଧାର୍ଯ୍ୟ ରୟାଲିଟି, ଅତିରିକ୍ତ ଦେୟ, DMIPA, ICMIP ଏବଂ Compensatory afforestation, dead rent & surface rent ରାଶିକୁ Environment Clearance ଆଣିସାରିଲା ପରେ OMMC Rules, 2016 ଅନୁଯାୟୀ ଏକକାଳୀନ ପଲଠ କରିବେ । ନିୟମ ମୁତାବକ ସଫଳ ନିଲାମଧାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ପର୍ଷଦ (State Pollution Control Board) ଠାରୁ Consent to Establish (CTE) , Consent to Operate (CTO) ଓ ପ୍ରଥମ ବର୍ଷର ଧାର୍ଯ୍ୟ ରାଶି ପଲଠ କଲା ପରେ ସଫଳ ନିଲାମଧାରୀ (Successful bidder) ରେଜିଷ୍ଟ୍ରେସନ ଆକ୍ଟ, ୧୯୦୮ ଓ ୱାକ୍ ଆକ୍ଟ, ୧୯୯୯ ଅନୁଯାୟୀ ଚୁକ୍ତିପତ୍ର (Execution of lease deed) ସମ୍ପାଦନ କରିବେ ।

୧୧. ଲିଜଧାରୀ ଜମା ରୟାଲିଟିର ୨% ଅର୍ଥ ଆୟକର ବାବଦକୁ ଶ୍ରୀମନ୍ଦିର କାର୍ଯ୍ୟାଳୟରେ ଦାଖଲ କରିବେ ।

୧୨. ଲିଜଧାରୀ ସରକାରଙ୍କ ଧାର୍ଯ୍ୟ ଅର୍ଥ Environment Management Fund ବାବଦକୁ ଦାଖଲ କରିବେ ।

୧୩. ପ୍ରଚଳିତ ନିୟମ ଅନୁଯାୟୀ Schedule-I & II ର ଧାର୍ଯ୍ୟ ଦର ଲାଗୁ ହେବ ଏବଂ ଏହା ସରକାରଙ୍କ ଦ୍ୱାରା ପରିବର୍ତ୍ତନ ହେବ ଓ ସମ୍ପୂର୍ଣ୍ଣ ଲିଜଧାରୀ ପରିବର୍ତ୍ତିତ ମୂଲ୍ୟରେ ଯଦି ବର୍ଦ୍ଧିତ ରୟାଲିଟି ଅନୁମୋଦିତ ରୟାଲିଟି ଠାରୁ ଅଧିକ ହୋଇଥାଏ, ତେବେ ତାହା ଦେବାକୁ ବାଧ୍ୟ ହେବେ ।

୧୪. ଲିଜଧାରୀଙ୍କୁ ପ୍ରତି ବର୍ଷ ସରକାରଙ୍କ ଦ୍ୱାରା ଧାର୍ଯ୍ୟ ମୂଲ୍ୟର Dead Rent ଏବଂ Surface rent ଦେବାକୁ ପଡିବ ।

୧୫. ଲିଜଧାରୀ ଜିଲ୍ଲା ପ୍ରଶାସନକୁ ତାଙ୍କ ଦ୍ୱାରା ସ୍ଥିରିକୃତ ଆନୁପାତିକ ମୂଲ୍ୟ, ଜଳସିଞ୍ଚନ ଓ ବନୀକରଣ ବାବଦରେ ପୈଠ କରିବେ ।

୧୬. ଲିଜଧାରୀ ଲଘୁଖଣିଜ ଦ୍ରବ୍ୟ ରିହାତି ଆଇନ, ୨୦୧୬ ର ସମସ୍ତ ସର୍ଭାଇଭା ମାନିବା ନିମନ୍ତେ ବାଧ୍ୟ ରହିବେ ।

୧୭. ଲିଜଧାରୀ Mines Act, 1952 ଏବଂ Explosive Act, 1984, Pollution Act, Granite Conservation & Development Rules, 1999 ର ସମସ୍ତ ନିୟମ ଓ ନିୟମାବଳୀର ଅନ୍ତର୍ଭୁକ୍ତ ରହିବେ । ଲିଜଧାରୀ ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ଉତ୍ତୋଳନ ତଥା ଚାଲଣ ସଂକ୍ରାନ୍ତୀୟ ସଠିକ୍ ବିବରଣୀ ବ୍ରହ୍ମନାସିକ ରିଟର୍ଣ୍ଣ Form-P ଏବଂ ବାର୍ଷିକ ରିଟର୍ଣ୍ଣ Form-K ରେ ଶ୍ରୀମନ୍ଦିର କାର୍ଯ୍ୟାଳୟରେ ଦାଖଲ କରିବାକୁ ବାଧ୍ୟ ରହିବେ ।

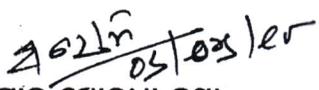
୧୮. ସରକାରଙ୍କ ଦ୍ୱାରା ବିଭିନ୍ନ ସମୟରେ ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ପରିଚାଳନା ସମ୍ବନ୍ଧୀୟ ଆଦେଶ ଗୁଡ଼ିକୁ ଲିଜଧାରୀ ମାନିବାକୁ ବାଧ୍ୟ । କ୍ଷମତାସମ୍ପନ୍ନ ଅଧିକାରୀ ଖଣି ପରିବର୍ତ୍ତନ ସମୟରେ ଖାଦାନ ସମ୍ବନ୍ଧୀୟ ସମସ୍ତ ରେକର୍ଡ ତନଖି କରିପାରିବେ ।

୧୯. ଲିଜଧାରୀ ସୈରାତ ଉତ୍ତର ସୀମା ନକ୍ସା ଅନୁଯାୟୀ ୪ ଫୁଟର ଜଳେଇ ଖୁଣ୍ଟ (Concrete Pillar) ଦ୍ୱାରା ଚିହ୍ନିତ କରିବେ ଏବଂ ସମ୍ମୁଖ ଭାଗରେ ଏକ Display Board ତିଆରି କରି ସେଥିରେ ସୈରାତ ଉତ୍ତର ନକ୍ସା ସହ ନାମ, ଲିଜଧାରୀଙ୍କ ନାମ ତଥା ସମ୍ପୂର୍ଣ୍ଣ ବିବରଣୀ ସହ ଲିଜର ଅବଧି ଉଲ୍ଲେଖ କରିବେ । ଏ ସବୁ କାର୍ଯ୍ୟ ଲିଜଧାରୀ ନିଜ ଖର୍ଚ୍ଚରେ ବହନ କରିବେ । ପୁନଶ୍ଚ ଲିଜଧାରୀ ଖଣି ପରିଚାଳନା ଜନିତ କ୍ଷୟକ୍ଷତି

ସର୍ବସାଧାରଣଙ୍କ ଜୀବନହାନୀ ବା କ୍ଷତାକ୍ତ ପାଇଁ ଆବଶ୍ୟକୀୟ କ୍ଷୟକ୍ଷତି ସରକାରଙ୍କୁ ଭରଣା କରିବାକୁ ଦାୟୀ ରହିବେ ।

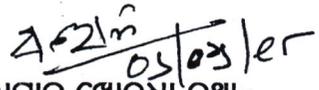
- ୨୦. ଉପରୋକ୍ତ ସମସ୍ତ ସର୍ଭାବଳୀ ପୂରଣ ହେଲା ପରେ କାର୍ଯ୍ୟାଦେଶ ଦିଆଯିବ, କ୍ଷମତା ସମ୍ପନ୍ନ ଅଧିକାରୀଙ୍କ ଠାରୁ କାର୍ଯ୍ୟାଦେଶ ନମିଳିବା ପର୍ଯ୍ୟନ୍ତ ଲିଜିଷ୍ଟ୍ରାଟର ସୂଚନା ଉପରେ ଲମ୍ବୁ ଖଣିଜ ଉଠାଇ ପାରିବେ ନାହିଁ । ଏଥିରେ ଖିଲାପ ହେଲେ OMMC Rules, 2016 ଅନୁଯାୟୀ ଦଣ୍ଡନୀୟ ହେବେ ।
- ୨୧. ଯଦି ଉକ୍ତ ଲିଜିଷ୍ଟ୍ରାଟରେ କୌଣସି ତ୍ରୁଟି ବିଦ୍ୟୁତ୍ ପରିଲକ୍ଷିତ ହୁଏ ତେବେ ତାହା ସଂଶୋଧନ କରିବାକୁ କ୍ଷମତା, କ୍ଷମତାସମ୍ପନ୍ନ ଅଧିକାରୀଙ୍କର ରହିଥାନ୍ତି । ଅନିବାର୍ଯ୍ୟ କାରଣବଶତଃ କ୍ଷମତାସମ୍ପନ୍ନ ଅଧିକାରୀ ନିଲମ ପ୍ରକ୍ରିୟାକୁ ସ୍ଥଗିତ ରଖିପାରିବେ କିମ୍ବା ବାତିଲ କରିପାରିବେ ।
- ୨୨. ସୈରାତ ଉତ୍ସ ଓ ନିଲମ ସମ୍ବନ୍ଧୀୟ ସମସ୍ତ ସର୍ଭାବଳୀ ଶ୍ରୀମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ/ ଶ୍ରୀମନ୍ଦିର ଶାଖା କାର୍ଯ୍ୟାଳୟ ଜଟଣୀ(ଛୁଟିଦିନ ବ୍ୟତୀତ) ଓ ଉପଜିଲ୍ଲାପାଳ, ଖୋରଧାଙ୍କ କାର୍ଯ୍ୟାଳୟରେ ସମସ୍ତ କାର୍ଯ୍ୟ ଦିବସରେ ମିଳିପାରିବ ଓ ଏହି ସମ୍ବନ୍ଧୀୟ ସମ୍ପୂର୍ଣ୍ଣ ସର୍ଭାବଳୀ www.khordha.nic.in/ www.jagannath.nic.in website ରେ ଉପଲବ୍ଧ ହେବ ।

ବି:ଦ୍ର: ସୈରାତ ଉତ୍ସଗୁଡ଼ିକର ସାରଣୀ ଏଥି ସହିତ ସଂଲଗ୍ନ ହୋଇଅଛି ।


 ଉପ-ଜିଲ୍ଲାପାଳ, ଖୋରଧା ତଥା-
 କ୍ଷମତାସମ୍ପନ୍ନ ଅଧିକାରୀ, ଖୋରଧା

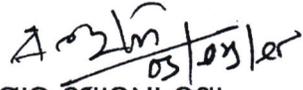
ଆପକ ସଂ ୭୩୩୦(୨) ତା. ୭.୭.୧୮

ଏହାର ଏକକିତା ନକଲ ପ୍ରଶାସକ, ଶ୍ରୀ ଜଗନ୍ନାଥ ମନ୍ଦିର, ପୁରୀ/ ଡେପୁଟି କଲେକ୍ଟର (ରାଜସ୍ୱ ଉପବିଭାଗ), ଜିଲ୍ଲାପାଳ କାର୍ଯ୍ୟାଳୟ, ଖୋରଧାଙ୍କୁ ଜିଲ୍ଲା website ରେ ପ୍ରକାଶନ କରିବା ପାଇଁ ଅନୁରୋଧ କରାଗଲା ।


 ଉପ-ଜିଲ୍ଲାପାଳ, ଖୋରଧା ତଥା-
 କ୍ଷମତାସମ୍ପନ୍ନ ଅଧିକାରୀ, ଖୋରଧା

ଆପକ ସଂ ୭୩୩୧(୧୦) ତା. ୭.୭.୧୮

ଏହାର ଏକକିତା ନକଲ ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ଓ ବହୁଳ ପ୍ରସାର ପାଇଁ ଶ୍ରୀମନ୍ଦିର କାର୍ଯ୍ୟାଳୟ ନୋଟିସ୍ ବୋର୍ଡ, ପୁରୀ/ଜିଲ୍ଲା କାର୍ଯ୍ୟାଳୟ ନୋଟିସ୍ ବୋର୍ଡ, ଖୋରଧା/ ଉପଜିଲ୍ଲାପାଳ କାର୍ଯ୍ୟାଳୟ, ଖୋରଧା/ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଖୋରଧା ଓ ବେଗୁନିଆଙ୍କ ନୋଟିସ୍ ବୋର୍ଡ ଓ ଶ୍ରୀମନ୍ଦିର ଶାଖା କାର୍ଯ୍ୟାଳୟ, ଜଟଣୀ ନୋଟିସ୍ ବୋର୍ଡ ଓ ଦୁଇଗୋଟି ଦୈନିକ ସମ୍ବାଦପତ୍ରରେ ବହୁଳ ଭାବେ ପ୍ରକାଶିତ କରିବା ପାଇଁ ପ୍ରେରଣ କରାଗଲା ।


 ଉପ-ଜିଲ୍ଲାପାଳ, ଖୋରଧା ତଥା-
 କ୍ଷମତାସମ୍ପନ୍ନ ଅଧିକାରୀ, ଖୋରଧା

98

1922

1922

Richard Chas. Rath

Statement showing of sairat of Shree Jagannath Temple Administration, Puri to be auctioned

Sl No.	Name of the Village	Name of the Source & Long term lease	Khatra No.	Plot NO.	Area in		Approved rate of Royalty per Cubm. (In Rs.)	MGQ per year in Cum	Minimum amount of additional charge per Cum.	E.M.D @ 5% of minimum amount of addl. Charge and amount of royalty of MGQ per year	Remarks
					Acre	Hectare					
1	2	3	4	5	6	7	8	9	10	11	12
1	Malipada	Hanumantha Building Stone quarry (Ga)	726/2	9 (P)	1.087	0.44	130.-/-	3,000	30/-	24 000	
2	Kaipadar	Sankhari South Building Stone quarry (Cha)	849	3502(P)	3.500	1.416	130.-/-	25,000	30/-	2 00 000	
3	Kaipadar	Sankhari East West Building Stone quarry (Ga)	849	3502(P)	9.840	3.98	130.-/-	25,000	30.-/-	2 00 000	
4	Kaipadar	Sankhari East West Building Stone quarry (Kha)	849	3502(P)	8.449	3.42	130.-/-	25,000	30.-/-	2 00 000	
5	Kaipadar	Sankhari East West Building Stone quarry (Cha)	849	3502(P)	10.879	4.40	130.-/-	30,000	30.-/-	2 40 000	
6	Kaipadar	Sankhari East West Building Stone quarry (Ka)	849	3502(P)	11.900	4.82.	130.-/-	30,000	30.-/-	2 40 000	
7	Kaipadar	Dhania West Building Stone quarry (Ka)	849	2900(P) 2825(P)	8.323	3.37	130.-/-	25,000	30.-/-	2 00 000	
8	Kaipadar	Dhania West Building Stone quarry (Kha)	849	2900(P)	2.509	1.09	130.-/-	7,000	30.-/-	56 000	
9	Kaipadar	Dhania West Building Stone quarry (Ga)	849	2825(P)	4.279	1.73	130.-/-	10,000	30.-/-	80 000	
10	Kaipadar	Dhania West Building Stone quarry (Cha)	849	2900(P) 2825(P)	1.355 1.300	0.548 0.526	130.-/-	7,000	30.-/-	56 000	

11	Kaipadar	Dhania New Building Stone quarry East Taref(Cha)	849	2864(P)	10.000	4.05	130.-	30,000	30.-	2 40 000	
12	Kaipadar	Dhania New Building Stone quarry (Ja)	849	2864(P)	9.500	3.84	130.-	25,000	30.-	2 00 000	
13	Kaipadar	Dhania New Building Stone quarry uttar Taref(The)	849	2847(P)	3.000	1.21	130.-	7,000	30.-	56 000	
14	Kaipadar	Dhania New Building Stone quarry Middle(Jha)	849	2847(P)	7.000	2.83	130.-	20000	30.-	1 60 000	
15	Kaipadar	Dhania New Building Stone quarry South East (Chha)	849	2864(P)	9.600	3.89	130.-	30000	30.-	2 40 000	
16	Kaipadar	Dhania New Building Stone quarry uttar Taref (Ta)	849	2847(P)	7.500	3.035	130.-	25000	30.-	2 00 000	
17	Kaipadar	Dhania New Building Stone quarry uttar Taref (Da)	849	2825(P)	11.250	4.55	130.-	30000	30.-	2 40 000	
18	Kaipadar	Dhania South East New Building Stone quarry	849	2864(P)	5.000	2.02	130.-	15000	30.-	1 20 000	
19	Kaipadar	Kaipadar New Building Stone Quarry	849	2825(P)	10.000	4.05	130.-	30000	30.-	2 40 000	
20	Nijagartapang a	Goleputhna Building Stone(Kha)	832/1	953	6.880	2.786	130.-	12,000	30.-	96 000	
21	Krajhari	White Stone Quarry	320	755(P)	1.000	0.40	130.-	1500	30.-	12 000	
22	Nijagartapang a	Duburi New Building Stone Quarry	832/1	944	6.720	2.719	130.-	5000	30.-	40 000	
23	Nijagartapang a	Hadia New Building Stone Quarry(Cha)	832/1	277(P)	6.000	2.43	130.-	15000	30.-	1 20 000	
24	Nijagartapang a	Hadia New Building Stone Quarry(Chha)	832/1	277(P)	9.000	3.64	130.-	20000	30.-	1 60 000	

-41-

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42

ANNEXURE-

1-A

ENGLISH TRANSLATION COPY
OFFICE OF THE SHREE JAGANNATH TEMPLE : PURI.

Advertisement No.7329 dated 07.07.2018.

**Publication of Long term lease auction notice for Minor Minerals and
Construction Stones.**

The previously published advertisement No. 8515 dated 08.08.17 has been cancelled. It is hereby informed for the general public that the minor minerals for construction stones within the jurisdiction of Shri Jagannath Mahaprabhu, Bije-Puri, in the Khurda district will be provided for a long-term lease of 10 years as per the attached details. Interested persons/Institutions are invited to apply by filling up the Form-M of the OMMC Rules, 2016 and submitting three copies thereof along with the mentioned documents in a sealed cover, which will be accepted only through Registered Post/Speed Post at the Shri Jagannath Temple Office, Puri. It is mandatory to mention the name of the tender/Sairat and the tender/Sairat Serial number on the envelope. If the name of the tender/Sairat is not mentioned on the envelope, it will not be considered. Applications received after the deadline will not be considered. Incomplete applications will be rejected. The authority reserves the right to suspend or cancel the lease without assign any reason. The last date for receiving sealed tenders for lease applications is 31.07.2018 by 5 PM. According to the below auction notice, the sealed tender will be opened in the presence of the applicants or their authorized representatives, and if the applicant shows the highest or maximum additional charge, they will be duly considered if their accompanying documents and other proofs are in order. If a single individual shows the same additional charge for the minerals, a lottery will be conducted.

:SCHEDULE:

Schedule for opening of Tender Applications

Sl.No.	Phase	Date	Time	Venue	Sl. No. of tender/sairat
1	1	01.08.2018	From 11 AM	O/o the Shree Jagannath Temple, Puri.	1-15
2	2	02.08.2018	From 11 AM	O/o the Shree Jagannath Temple, Puri.	16-30
3	3	03.08.2018	From 11 AM	O/o the Shree Jagannath Temple, Puri.	31-44

All information related to this Sairat Source lease will be available on the websites www.khordha.nic.in / www.jagannath.nic.in . Apart from this, all related details and other regulations will be available at the office of the Shri Mandir, Puri/Shri Mandir Branch Office, Jatani/Sub-Collector, Khordha during government working days from 10 AM to 5 PM. Interested persons or institutions should send the application forms to the address of the Administrator, Office of the Shri Jagannath Mandir, Puri otherwise, it will be automatically rejected.

Documents to be submitted along with the application:

1. Demand draft of Rs.1000/- (One Thousand Rupees) in the name of the Administrator, Office of the Shri Jagannath Mandir, Puri, along with the application (non-refundable).
2. Complete details of the land applied for, such as Khata, Plot, Area (Land Schedule), and quarry lease plan.
3. A declaration stating that the applicant has no outstanding dues against him as per the Mineral Concession Rules, 2016.
4. A solvency certificate or bank guarantee obtained from the Revenue Officer, which should be valid for a period of eighteen months and should not be less than the amount of the additional charge offered plus the royalty payable for the MGQ for one whole year and a list of immovable properties. (It should not be less than the specified amount).
5. Income Tax Clearance Certificate or an affidavit stating that no income tax is pending against the applicant.
6. Voter ID (EPIC) / PAN Card / Aadhaar Card.
7. EMD Certificate which is a Demand Draft receipt of an amount not less than 5% of the additional charge for one year, including the minimum guaranteed quantity (MGQ) mentioned in the notice.

Criteria

1. Applicants must comply with the provisions of the Minor Mineral Concession Rules, 2016.
2. Before applying for a lease, the applicant should inspect the minor mineral resources, ensure the convenience of transportation for operation, examine the mineral materials available, and other related facilities, and then take a share in the lease. For those resources that do not have access via government roads, the applicant who have

taken the lease will arrange for transportation to those resources at their own cost and responsibility.

3. According to the prevailing regulations, the additional charge as shown in Form-M will be considered, and the highest additional charge will be selected for lease. If more than one applicant mentions the same additional charge, the name of the leaseholder will be selected through a lottery. If any applicant mentions an additional charge less than Rs.30, that application will not be considered.
4. No complaints regarding the management of the lease will be accepted during the mutual period, nor will the authority be held liable for the same. The authority will not be responsible for any natural calamity during the lease period. This will be managed under the Odisha Minor Minerals Concession Rules, 2016.
5. The selected leaseholder will be informed about their selection and the lease-related rights through Form-F within 7 days, and if the selected party finds it acceptable within 15 days of the notification, they will inform in writing. Along with this, the selected party will pay a quarter of the total amount, which will include the minimum fixed royalty value of the minor mineral for one year, the additional charge, and the total amount payable to the mineral authority. The previously deposited EMD will be deducted from this amount, and the amount obtained by combining this payment with the EMD deposit will be considered as a non-refundable deposit.
6. If the successful bidder submits the specified earnest money deposit (EMD) within the stipulated time frame based on the aforementioned clauses, the EMD submitted by them will be forfeited, and the second highest bidder will be selected for the lease. After the selection of the bidder, the EMD submitted by the unsuccessful bidders will be refunded to them.
7. After the completion of the bidding process, the successful bidder will be notified within seven days for the topographical survey of the mine. On the specified date, the survey team of the mine consultant will complete the survey of the mine in the presence of the successful bidder. A surface plan will be prepared based on the surveyed data. Both parties (the administration of Shree Jagannath Temple and the successful bidder) will sign the said surface plan. If there are any changes in the topography shown in the surface plan in the subsequent phase, the successful bidder will be responsible for any resultant excavation.
8. The successful bidder will prepare the Mining Plan at their own expense within the specified timeframe and will obtain the environmental clearance related permissions at their own cost and responsibility. The lessee will be responsible for the proper implementation of the environmental management plan.

9. If the Mining Plan/Environment Clearance related documents are not submitted within the stipulated timeframe, the earnest money deposit of the lessee will be forfeited. The Environment Clearance is issued by the Ministry of Environment, Forest and Climate Change, Government of India, under Notification No.S.O.141(E), New Delhi dated 15.01.2016 will be determined. The successful bidder will be responsible for the protection of the mine they have acquired and for the extraction of illegal mineral substances from the date they are considered as the successful bidder.
10. The quantity of extraction of minor mineral substances indicated in the Mining Plan, which is not less than the MGQ, will be subject to royalty, additional fees, DMYI, IMP, and compensatory afforestation, dead rent & surface rent as per the Environmental Clearance. After bringing these in line with OMMC Rules, 2016, a one-time payment will be made. According to the rules, the successful bidder must obtain Consent to Establish (CT), Consent to Operate (CO) from the State Pollution Control Board and after paying the first year's royalty, the successful bidder will execute the lease deed as per the Registration Act, 1908 and the Stamp Act, 1999.
11. The lessee will deposit 2% of the royalty amount for income tax at the office of the Shri Mandir.
12. The lessee will deposit the amount pertaining to the Environment Management Fund as per the Government's royalty.
13. As per the prevailing rules, the royalty rates of Schedule-I & II will be applicable and will be changed by the Government. If the revised royalty approved by the Government exceeds the prescribed rate, then it will have to be paid by the lessee.
14. The lessee will pay the dead rent and surface rent at the rate determined by the Government every year.
15. The lessee will pay the fixed proportional rate for water use and afforestation to the district administration.
16. The lessee will be obliged to comply with all provisions of the Minor Mineral Concession Rules, 2016.
17. The lessee shall comply with all the rules and regulations included in the Mines Act, 1952, the Explosive Act, 1984, the Pollution Act, and the Granite Conservation & Development Rules, 1999. The lessee shall be obliged to submit accurate details related to the extraction and transportation of minor minerals in the quarterly return Form-P and the annual return Form-K at the office of the Shree Mandir.
18. The lessee shall be obliged to comply with various orders related to the management of minor minerals issued by the Government from

time to time. Authorized officials with the requisite powers may inspect all records related to the mine during their visit.

- 19. The lessee shall identify the boundaries of the mining area with a concrete pillar at a distance of 4 feet according to the mining plan and shall prepare a display board at the front with the mining plan, the name of the lessee, and a complete description mentioning the lease period. All these activities shall be borne by the lessee at their own expense. Furthermore, the lessee shall be responsible for any damage caused by the mining operation. The Government will be responsible for compensating for the loss of life or injury to the general public.
- 20. After the fulfilment of all the aforementioned conditions, the work order will be issued, and until the work order is issued by a competent authority, the lessee will not be able to extract minor minerals from the Sairat source. In case of violation, they will be liable under the OMMC Rules, 2016.
- 21. If any error or discrepancy is identified in the aforementioned declaration, the authority to correct it lies with the competent authority. For unavoidable reasons, the competent authority may suspend or cancel the auction process.
- 22. All authorities related to minor mineral sources and auctions can be accessed at the office of the Shri Mandir, Puri / Shri Mandir Branch Office Jatani (except holidays) and at the office of the Sub-Collector, Khordha during working days. All related documents will be available on the websites www.khordha.nic.in/ www.jagannath.nic.in

Note: A list of minor mineral sources is attached herewith.

Sub-Collector-cum-Competent Authority,
Khurda,

Memo No.7330(2) dated 7.07.2018.

The unit copy submitted to the the Administrator, Sri Jagannath Temple, Puri/ Deputy Collector, (Revenue Department), District Collectorate Office, Khordha, requested to publish on the district website.

Sub-Collector-cum-Competent Authority,
Khurda,

Memo No.7330(2) dated 7.07.2018.

The unit copy is requested to be published widely for public awareness on the notice board, office of the Sri Mandir, Puri/District Collectorate Notice Board, Khordha/Sub-Collector Office, Khurda/Tahasil Office, Khurda and the notice board of Begunia and the notice board of Sri Mandir Branch Office, Jatani and to be published extensively in two daily newspapers.

Sub-Collector-cum-Competent Authority,
Khurda,

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Orissa)

To,

The Mine Owner
SHRI SUKANT KUMAR BISWAL
Nijagada Tapanga, Khordha -752018

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/228377/2021 dated 09 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1. **EC Identification No.** EC21B001OR180113
2. **File No.** 228377/17-MINB2/09-2021
3. **Project Type** New
4. **Category** B2
5. **Project/Activity including Schedule No.** 1(a) Mining of minerals
6. **Name of Project** NEW PROPOSAL FOR GRANT OF EC FOR DUBURI NEW BUILDING STONE QUARRY OVER 2.72 HA. IN VILLAGE NIJAGADA TAPANGA BY SRI. SUKANTA KUMAR BISWAL
7. **Name of Company/Organization** SHRI SUKANT KUMAR BISWAL
8. **Location of Project** Orissa
9. **TOR Date** N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/11/2021

(e-signed)
Sri Susanta Nanda
Member Secretary
SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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ANNEXURE-
ANNEXURE-

20

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सत्यमेव जयते

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No _____

Di _____

SEIAA File No: 228377/17-MINB2/09-2021

Project: Proposal of Sri.Sukant Kumar Biswal for mining of road metal/building stone from Duburi New Building Stone Quarry,Nijagada tapanga,22/18 over an area of 6.720 acres or 2.72ha(Total Cluster-2 Area-83.226Ha/ 205.651Acres) at village- Nijagada tapanga under Shree Jagannath Temple Office,Puri, Tahasil- Khordha, District- Khordha- Environmental Clearance reg.

Ref: Your online application dated 09.09.2021 for issue of EC vide File No: SIA/OR/MIN/228377/2021

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of road metal/building stone from Duburi New Building Stone Quarry,Nijagada tapanga,22/18 over an area of 6.720 acres or 2.72ha(Total Cluster-2 Area-83.226Ha/ 205.651Acres) at village- Nijagadatapanga under Shree Jagannath Temple Office,Puri, Tahasil- Khordha, District- Khordha. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time.

2. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, form-1, supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

3. **The proposed activities in a nut shell are as follows: -**

- a. This is a proposal for mining of road metal/building stone from Duburi New Building Stone Quarry,Nijagada tapanga,22/18 over an area of 6.720 acres or 2.72ha(Total Cluster-2 Area-83.226Ha/ 205.651Acres) at village- Nijagada



- tapanga under Shree Jagannath Temple Office,Puri, Tahasil- Khordha, District- Khordha.
- b. The mine area is a part of the Survey of India Toposheet No. 73H/12 bounded by Latitude:20°05'26.16"N to 20°05'31.00"N and Longitude:85°34'39.71"E to 85°34'50.43" E .
 - c. The mining lease is an identified sairat source in the DSR. The Duburi New Building Stone Quarry,Nijagada tapanga,22/18 sairat source will be leased out under the OMMC Rules,2016 by the Competent Authority of Shree Jagannath Temple Administration, Puri to Sri.Sukant Kumar Biswal (successful bidder) for a lease period of 10 years.
 - d. The mining plan of the mining project prepared has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 27.04.2019.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 119279 cum of road metal/building stone.
 - f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the project proponent in the Checklist, the major district road is at a distance of 1.0Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Sub-Collector, Khordha(competent Authority) certifying that this sairat source is a part of a cluster. There are 20 nos. of mines(including this lease) located within 500m radius of lease area confirming to cluster situation and EIA/EMP study has already been carried out for the entire cluster-2 which constitutes lease areas of Golaputakhua hillocks (28.189 Ha.), Duburi hillocks (2.72 Ha.), Hatia hillocks (32.442 Ha), & Kalinga hillocks (19.805 Ha) over a total area of 83.226 Ha/ 205.651 Acres. The SEAC have approved the cluster EIA/EMP prepared for the entire cluster in its meeting held on 04.06.2021.
 - h. The Sub-Collector, Khordha-cum-competent Authority vide letter no.8856 dated 03.09.2021 has submitted in the checklist that the proposed quarry is situated on non-forest land and no DLC land is involved, even after verification of the DLC report.

- i. As per the approved mining plan, it is observed that road metal/building stone from the quarry will be extracted by semi-mechanized method with annual extraction of road metal/building stone not exceeding 5055 cum (maximum production capacity) during the valid lease period.
4. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.
5. The proposal in cluster was duly appraised by the SEAC in its meeting held on 04.06.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has submitted the individual EC application in the Parivesh portal.
6. The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid upto the lease period under the provisions of EIA Notification 2006 and subsequent amendments thereto subject to strict compliance of all stipulated conditions as mentioned below.
7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal/building stone mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Competent Authority and shall be coterminous with the expiry of lease period.
8. The Sub-Collector, Khordha-cum-competent Authority under Shree Jagannath Temple Office, Puri who is the lease granting authority in this case & SJTA is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. Stipulated Conditions:

- 9.1 This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Odisha, Hon'ble NGT and any other Court of Law, if any, as may be applicable to the quarry lease.

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- 9.2 The lessee shall implement the pollution control measures and safeguards as proposed in the approved EIA/EMP in the cluster approach.
- 9.3 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.4 The lessee/concerned Tahasildar/SJTA/competent Authority shall follow the detailed procedure for de-reservation of Gochar kissam land, if involve in the lease area before going for mining activity.
- 9.5 No mining activities shall be allowed in forest area, if any, for which the Forest Clearance is not available.
- 9.6 **Under no circumstances, the lessee shall use wagon drilling blasting during mining activity.**
- 9.7 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
- 9.8 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is **5055Cum** in a full year (January to December) during the valid lease period. During the plan period of 5years, the total production from the quarry shall be **25275Cum** as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.9 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project.
- 9.10 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200 m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 9.11 The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water if any, required for the project.
- 9.12 The lessee shall complete the rejuvenation of ponds if any within the lease area on priority basis after obtaining Environment Clearance.
- 9.13 Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use has to be given priority during mining operation.
- 9.14 The illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress

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may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.

- 9.15 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 9.16 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.17 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.18 **No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and **transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.**
- 9.19 Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The lessee shall obtain NOC of Panchayat for usage of haulage road/Panchayat road.
- 9.20 All the lease holders in a cluster should join hand for grading of the main haulage road to maintain the gradient facilitating smooth movement of vehicles.
- 9.21 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 9.22 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The SJTA/competent lease granting authority may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper

- maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.23 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 9.24 The lessee shall not store and use blasting materials/explosives inside the lease area without obtaining license/permission/authorization from competent Authority as per Indian Explosives Rules, 1983.
- 9.25 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
- 9.26 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 9.27 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 9.28 Issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CSR shall be complied with. All the lease holders in a cluster to join hand through a registered MOU on cluster to cluster basis for implementation of the same as per the provision of OM dated 30.09.2020 of MoEF&CC, Govt. of India. All the commitments made during the Public Hearing/Public Consultation meeting shall be satisfactorily implemented within the first three years and for this adequate budget provision shall be collectively made by all holders in the cluster.
- 9.29 The lessee shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; all the old age people of the surrounding villages may be provided medical facilities.

- 9.30 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 9.31 The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- 9.32 The lessee shall ensure the safeguard and well being of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the MOEF & CC, Govt.of.India and SEIAA, Odisha.
- 9.33 All the lease holders in a cluster should join hand for development of green belt all around the cluster area. Plantation of 5000 saplings shall be carried out in the 1st year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PPs shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation. Total Plantation shall be carried out within 2-3 years of mining activity and maintenance shall be continued in remaining years. Trees present in mining area shall be uprooted & transplanted in safety zone.
- 9.34 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 9.35 Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 9.36 The soil to be generated during mining activity shall be stacked in the earmarked temporary soil stack and shall be utilized for the plantation purpose to be undertaken around the respective hill/patch and adjacent to haul roads of the same in lease area.
- 9.37 The abandoned mine pit shall be converted to rain water storage tank and the rain water stored in pit shall be utilized for plantation as well as dust suppression.
- 9.38 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 9.39 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 9.40 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before

- abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes.
- 9.41 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.42 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.43 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.44 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.45 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.46 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the Shree Jagannath Temple Administration(SJTA) who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non- compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.47 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.48 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.49 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 9.50 The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing

that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry. The advertisement shall be made within seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.

- 9.51 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.52 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.53 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 9.54 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.55 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.56 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.57 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


Member Secretary



Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Khordha/ Sub Collector, Khordha/Shree Jagannath Temple Office,Puri/Tahasildar, Khordha for Information and necessary action.
7. Guard file for record/Website/Pariyesh Portal.


Member Secretary

True Copy Attested

Advocate

Signature Not Verified

Digitally signed by Sri Susanta Nanda

Member Secretary

Date: 11/19/2021 6:38:46 PM

The Copy Attended

Advocate

PROCEEDINGS OF THE PUBLIC HEARING MEETING FOR THE MINING OF GOLAPUTKHUA, DUBURI HATIA AND KALINGA HILLOCKS STONE QUARRY (CLUSTER-II) LOCATED AT- KIAJHARI, NIJIGARH, TAPANGA, CHHATRAMA AND JHANKIJHARI VILLAGES OVER AN AREA 83.156 HACTRE UNDER TAHASIL AND DISTRICT OF KHORDHA OF SHREE JAGANNATH TEMPLE ADMINISTRATION, PURI HELD ON DTD.09.09.2020 AT 10.30 A.M AT- TAPANGA HIGH SCHOOL PADIA, TAPANGA IN THE DISTRICT OF KHORDHA, ODISHA

The public hearing meeting for Golaputkhua, Duburi, Hatia & Kalinga Hillocks Stone Quarry (Cluster-2) for mining of Building Stone / Road Metal located at Kiajhari, Nijigarh, Tapanga villages was conducted on dtd.09.09.2020 at 10.30 A.M. covering an area of 83.156 Hectre at Tapanga High School Padia of Khordha Tahasil in the District of Khordha. Sri Anuj Kumar Das Patttnaik, Additional District Magistrate, Khordha had presided over the meeting. Dr. Binod Bihari Dash, Regional Officer, State Pollution Control Board, Bhubaneswar organised and conducted the public hearing meeting.

The Public hearing in respect of the above mining was held as per the scheduled and at the venue in accordance with EIA Notification No. S.O.1533(E) dtd.14.09.2006 and subsequent amendment therein. The Public Hearing meeting with regards to date, place and time was announced in public address system apart from its publication in local dailies i.e in odia daily "Prameya" dtd.08.08.2020 and English daily "The New India Express" dtd.08.08.2020. The process followed for the public hearing was adequate. The attendance sheet of the public present in the public hearing meeting is annexed herewith in ANNEXURE-I. Around 151 nos. of persons attended the public hearing meeting and signed the attendance sheet. Five Nos. of persons have signed in attendance sheet and they had delivered their views whose list and their signature are given in ANNEXURE-II.

At the outset Dr. Binod Bihari Dash, Regional Officer, State Pollution Control Board, Odisha, Bhubaneswar had welcome all present in the meeting and briefly described the objective, processes and procedures those have been followed for conducting such public hearing. He had also briefed about the objectives of conducting



The following table shows the details of the...

59

the Public hearing as per the EIA Notification No. S.O. 1533(E) of Dt.14th September 2006 of the Ministry of Environment & Forest & Climate Change (MoEF CC), Govt. of India and also gave detail about the proposed mining of Building / Road Metal Stone Quarry (83.156 Ha). He had also intimated that the date, time and Venue of Public Hearing has been announced to the Public of surrounding Villages by Public address system.

Sri Anuj Kumar Das .Pattnaik, Additional District Magistrate, Khordha had welcomed the Public & explained about the importance of such hearing and also invited views , comments, objections & opinions of the public which are necessary while considering the environmental clearance of the project and also those who want may give their written statement about the proposed projects. He had also reminded / requested the public to follow the COVID-19 guidelines on wearing the mask and on maintaining the social distance that has been issued by the Govt. during the Public hearing.

The Additional District Magistrate, Khordha had invited Deputy Administrator, Shree Jagannath Temple Administration, Puri to deliver his views about the proposed mining project. Sri. Behera, Deputy Administrator had highlighted about the plan, proposal, guidelines to be followed during operation of mines Cluster over the Golaputkhua, Duburi, Hatia & Kalinga Hillocks (Cluster-2) by the Lessees.

Sri Ashok Kumar Beuria, Sub-Collector, Khordha had also addressed the gathering and had highlighted about the proposed mining Hillock and Environmental issues to be envisaged during the mining.

After that Additional District Magistrate, Khordha had invited the representative of the consultant, M/s. Kalyani Laboratories Pvt. Ltd., Bhubaneswar, who also briefed about the proposed mining activities for production of Building Stone/ Road metal, salient features of the proposed project, Environmental Management Plan, Pollution Control Measures to be adopted during mining operation, Plantation Programme and various

other peripheral development activities etc. to be carried out during the course of mining.

Details of the Project:

The brief outline of the Environment Impact Assessment (EIA) and Environment Management Plan (EMP) has been carried out for Golaputakhua- Duburi- Hatia- Kalinga hillocks (Cluster-2) by M/s. Kalyani Lab. Pvt. Ltd., Bhubaneswar which is coming under ownership of Lord Shree Jagannath Temple Administration, Puri over an Area of 83.156 Hectors located in Villages/ Mouza of Klajhari, Nijjarh Tapanga, Chhatrama & Jhinkijhari (under Khordha Tahasil) of Khordha District.

PROJECT OUTLINE:

The Cluster-2 (Golaputakhua- Duburi- Hatia- Kalinga hillocks) is located within the revenue jurisdiction of Klajhari, Nijjarhtapanga, Chhatrama & Jhinkijhari villages of Tahasil and district of Khordha. The area represents a hilly terrain comprising four isolated hillocks/Patches, viz., Cluster-2A (Golaputakhua), Cluster-2B (Duburi), Cluster-2C (Hatia) & Cluster-2D (Kalinga) with undulated topography.

The geological reserve (Probable & Possible) for building stone/road metal has been estimated as 118,59,098 Cum over the cluster-2A (Golaputakhua), 3,06,306 cum over the cluster-2B (Duburi), 161,45,911 Cum over the Cluster-2C (Hatia) & 63,42,134 cum over the cluster-2D (Kalinga) (Ref. Table-1, Table-2, Table-3 & Table-4). Hence, the total geological reserve over Cluster-2 mineralised area has been estimated as 346,53,449 Cum.

The mineable reserve has been estimated in similar manner as geological reserve leaving 7.5m safety zone barrier all along the respective hillock area boundary of the Cluster-2 and the mineral blocked under benches to maintain safe quarry slope. Thus, the mineable reserve (Probable) for building stone/road metal is worked out to be 99,80,107 Cum over the cluster-2A(Golaputakhua), 1,19,279 Cum over the cluster-2B(Duburi).

Other peripheral development activities etc to be carried out during the course of mining.

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142,19,245 Cum over the Cluster-2C(Hatia) & 57,72,029 Cum over the cluster-2D(Kalinga). Hence, the total mineable reserve over Cluster-2 mineralised area has been estimated as 300, 90,660 Cum. -61-

The method of mining will be opencast semi mechanised. Handling of rock mass will be done both manually and by excavators. Handpicks, spade, chisel, hammer will be used by manual labour for sorting and sizing. Loosening of rock mass will be done by drilling and blasting based on the demand of building stone/road metal as revealed by the respective Lessees.

The Cluster-2 area is partly covered with soil mixed rock boulders/pebbles followed by granite gneiss/charnockite/migmatite deposit. The soil to be generated will be stacked in the earmarked areas temporary Soil stack will be utilised for the plantation purpose to be undertaken around the respective hill/patch and adjacent to haul roads. Waste to the tune of about 30% of mining will be generated during mining which will be utilised by the respective Lessee for making of mine road. These are the portions of total mining which are not suitable for construction purpose due to weathering and softness. It is assumed that around 20% of the waste will be transported to the crusher site along with valuable building stone/road metal where these will be sorted out. The remaining 10% of the total waste will be separated at the quarry head and will be stacked in the temporary waste dump of respective quarry lease and will be utilised by the Lessee for making of mine road.

ENVIRONMENTAL IMPACT ASSESSMENT AND ENVIORNMENT MANAGEMENT PLAN:-

A. Impact on Land environment and Land use:

Due to open cast mining and construction of permanent infrastructure and mining with dumping of waste, the land of the area usually degraded. Mining activity has a profound impact on land environment due to formation of quarries and dumps.

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Due to open cast mining and construction of permanent infrastructure and mining with dumping of waste, the land of the area usually degraded. Mining activity has a profound impact on land environment due to formation of quarries and dumps.

- The mining activity will not have any significant impact on the agriculture within the lease area.
- The topsoil in the active mining area will adversely affected. However during the mining operation the top soil will be scraped out and separately kept for plantation purpose.
- The mine runoff in this mine is not contaminated except carrying high suspended solids.
- The mine runoff will only contain silt and soil and will be settled before discharge to outside to the lease hold area.
- There is also positive impact of mining on agriculture, as sufficient water is discharged from the mine, which can be utilized for irrigation, increasing the productivity.

Mitigation Measures:

Adopting suitable, site-specific mitigation measures can reduce the degree of impact of mining on land environment. The proposed mitigation measures are as follows:

- The top soil scrapped during the land development stage of mining will be properly stored and will be utilized for plantation programme.
- Runoff from the mine and waste dumps should be regulated by constructing retaining wall and garland drains around the dump.
- Mine drainage water will be settled in the settling tank and stored in the abandoned quarries
- Garland drains and retaining wall will be provided to prevent run off affecting the surrounding agricultural land.

B. Impact on Air Quality and Mitigation Measures:

The impacts on air quality due to the proposed mining cluster are as given as follows:

- Dust from mining and mining of stone.
- Loading, unloading and screening.

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- Dust from mining and mining of stone.
- Loading, unloading and screening.

- Vehicular movement on the haul roads.
- Water sprinkling on mining quarry, dumping area and haul road during dry wind periods, using a water tanker.
- Dust emissions due to vehicles can be minimized by avoiding spillage from the loaded trucks.
- Top soil or overburden is susceptible to wind erosion having speeds more than 5 m/sec.
- Water sprinkling on the top soil and over burden dump to reduce wind erosion.
- Dust catching species like Cassia fistula, Bombax ceiba, Azadirchta indica, Nyctanthes arbor-tristis, Psidium guajava, tectonagrandis etc will be planted as green belt development.

C. Impact on Noise Quality and Mitigation Measures:

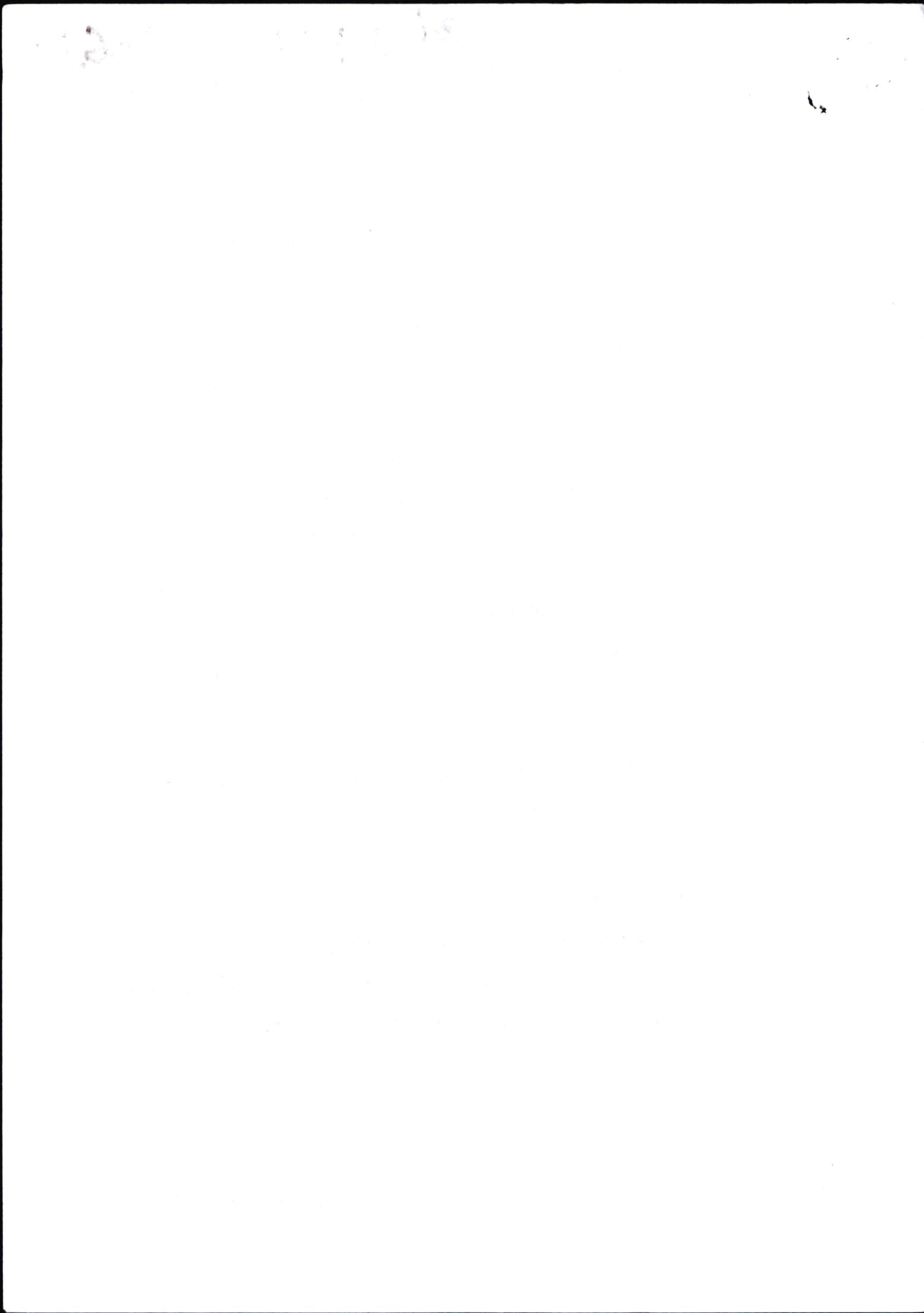
The proposed mining will be an open cast semi mechanised type. In this open cast mining the various sources of noise in the area are attributed mainly because of vehicular traffic, as the mining process does not involve any blasting, drilling etc.

The mitigation measures for noise are as below:

- Development of green belt in the lease boundary which acts as a barrier for noise abatement
- The noise generating machineries will be properly maintained
- The workers will be provided with proper Personal Protective Equipments (PPEs) to minimize the occupational exposures of noise.

D. Impact on Water Quality and Mitigation measures:

There is no seasonal or perennial hala found within the lease area, so there is no shifting of water course due to mining activities. The mining activities can cause adverse impacts due to mine drainage, siltation due to storm water & contaminated water from lease quarry area. Water shall be used for afforestation, washing and domestic purposes.



25 KLD of potable water will be required from which 10 KLD of water will be required for drinking & domestic purpose. 5 KLD of water is suggested to be utilized for dust suppression and 5 KLD for plantation purpose.

There is chance that during monsoon the run-off water may find access to some of the quarries in the Cluster. Therefore, it is proposed to keep one 5 HP diesel operated pump at each quarry site, particularly during monsoon to draw out the accumulated water from the quarry.

Mitigation measures

- Garland drains settling tank and check dam will be constructed along individual mining lease area.
- There will be no waste water generated due to the mining activity. The domestic effluents being generated will be discharged to soak pits through septic tank.
- The abandoned pit will be converted to rain water storage tank and the storage rain water stationed in the pit will be utilized for plantation as well as dust suppression.

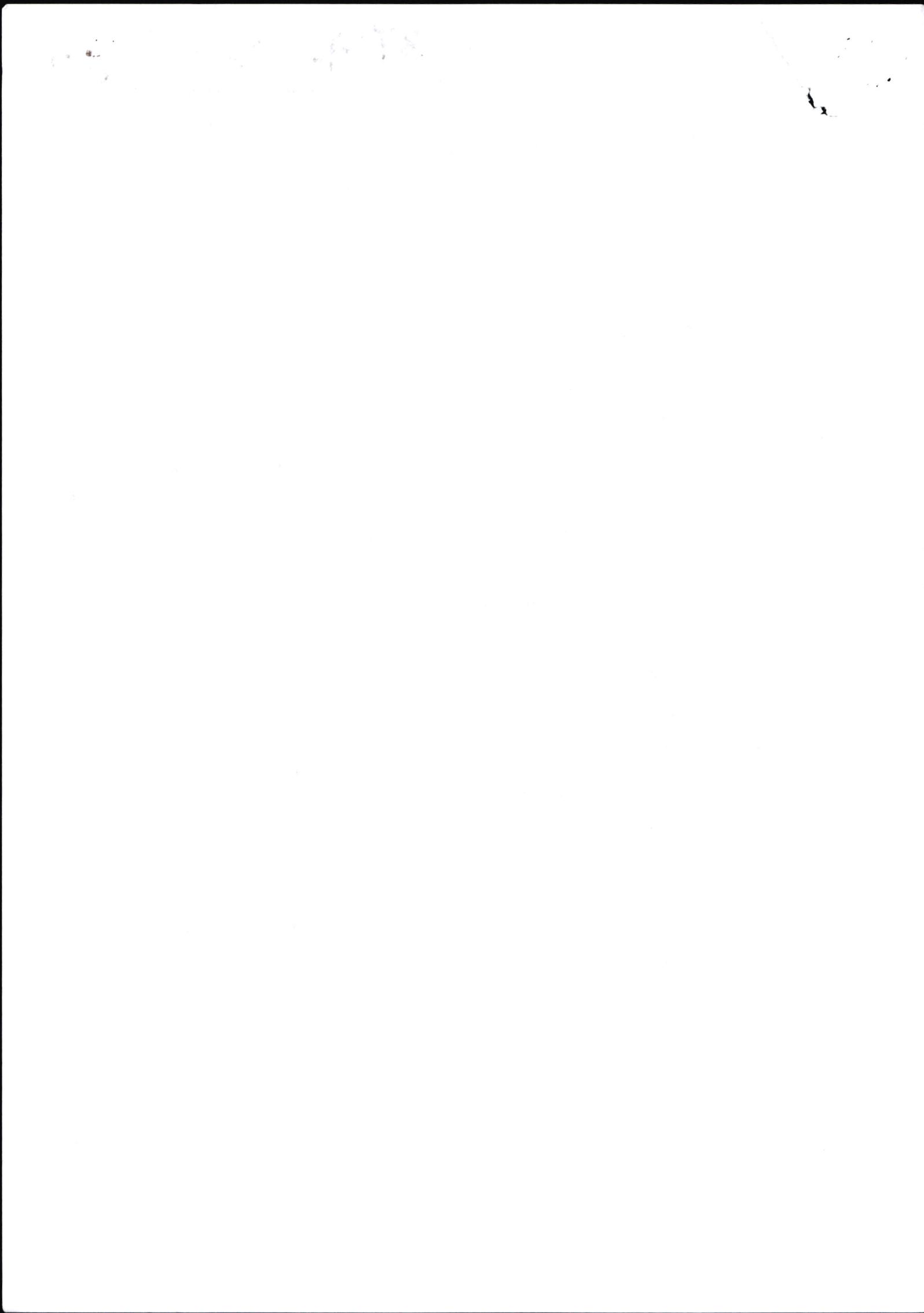
E. Impact on Vegetation and Mitigation measures:

The mining lease area of Cluster 2 mines is covered by few shrubs. The land use pattern of the surrounding area is mainly agricultural land. There is little herbaceous vegetation and shrub vegetation exists within the lease hold area which will be removed with the execution of the mines.

Plantation of about 1361 saplings will be done along the boundary, road side and on the existing dump area.

F. Impact on Socioeconomic Conditions:

The proposed project shall have major beneficial and more or less negligible adverse impacts on the following domains.



- 65-
- a. The project will create employment opportunities for the local inhabitants. The project will contribute direct employment scope for about 1900 persons for this mines project including skilled, semi-skilled and un-skilled mine workers, supervisory staffs, mining engineers, Mines manager, surveyors etc.
 - b. The project activities shall create awareness with the local people for preferring permanent services than periodical agricultural activities.
 - c. Further there will be infrastructural development in the area due to the proposed project.
 - d. For occupational health and safety Personal Protective Equipments (PPEs) will be provided to the workers and regular health check up of the workers will be carried out.

The major drainage of the area is contributed by Daya and Bhargavi River. There is no seasonal nalah flowing within the lease area. The cluster area of Golaputakhua, Duburi, Hatia and Kalinga over area of 83.156 Ha hectres comprises of waste land. It also does not contain any features of archaeological/historical and cultural/aesthetic importance.

Then Sri Anuj Kumar Das Pattnaik, ADM (Revenue), Khordha had requested the public to give their views, comments, opinions and objections on the proposed mining of Building Stone and Road metal quarries of Golaputakhua, Duburi, Hatia and Kalinga Hillocks.

The views expressed by various speakers on the proposed project are as follows:

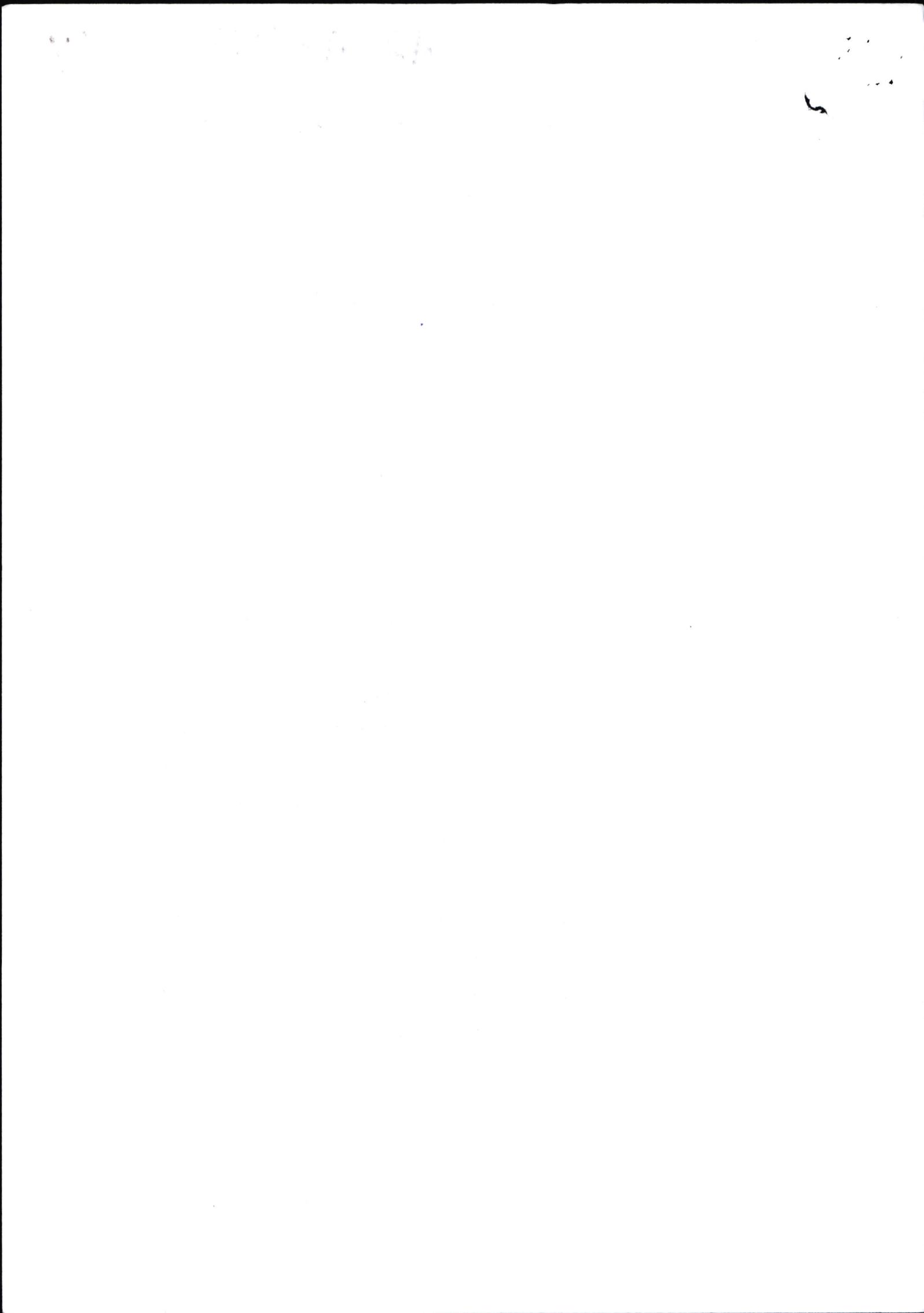
1. **Sri Madhusudan Patalsingh, Nijigarh- Tapang:-** Sri Patalsingh welcome all present in the public hearing meeting. He expressed that everybody is anxious to know about starting / resuming of mining operation because their livelihood depend mostly on mining of minor minerals apart from agricultural works. Besides that they also depend on crushers for livelihood, which have been badly affected due to non-

operations of mines. He expressed further as follows. They are seeing a ray of hope as the public hearing meeting is organised as a positive step towards approval of mining proposals in the area. Therefore, they welcome project proposals of mining of Golapukhua - Duburi, Hatia - Kalinga Hillocks stone quarry (Cluster-II) of Shree Jagannath Temple Administration, Puri and on the other hand he put forth the eleven points demands for perusal and fulfilling them before District Administration of Khordha. In this regard he read over and handed over a representation having eleven points of demands to Additional District Magistrate, Khordha. He also demanded to form a village committee and coordination committee consisting of District Administration and other departments to resolve all issues / demands raised in the representation.

2. **Sri Kedar Chandra Narendra, Chhatrama, Nandapur Grama Panchayat :-** Sri Narendra expressed that Sarpanch of Nandapur Gramapanchayat has given a representation which was read out by him in the meeting. He welcome all present in the meeting . He further expressed as follows. There is neither any irrigated crop lands nor any large industry which could give employment to local villagers for their economical support to their family members. People have faced lots of hardship due to closing down of mines. Now, opportunities have come for which they welcome and support proposed mining activities, which will give employment to local people for livelihood. He also requested to permit crushers for utilization of minerals properly. He handed over a representation to the Additional District Magistrate.
3. **Sri Prafulla Kumar Dalei, President Zilla Parishad Khordha Nandapur :-** Sri Dalei expressed that Shree Lord Jagannath had listened their prayer and has blessed this occasion of public hearing meeting. He expressed his thanks to District Administration, Mine Lease holders, State Pollution Control Board, Odisha and others for organising the meeting. He specifically requested Shree Jagannath Temple Administration, Puri

District Administration to keep their commitments made during public hearing, since there will be adverse impact on environment due to blasting and mining operations. He also requested to hand over mining area to mining lease holders after proper survey in presence of nearby land owners for proper demarcation of mining leases area. He demanded that looting of mineral resources of Shree Jagannath Temple Administration by outside mafia should be stopped. He also requested to take steps to check cracks in nearby houses during drilling and blasting operation in the mines. He also requested District Authority to take steps to give employment to local people on priority basis in crushers and local industries.

4. **Sri Susanta Pahantasingh, Nijigarh, Tapang :-** Sri Pahantasingh expressed his gratitude to District Administration of Khordha for conducting public hearing successfully and they are made happy after a long waiting. He told that the people of six to seven districts earn their livelihood from these mining activities. He demanded that Main road in Tapang panchayat approaching National Highway should have a proper crushing at Tapang chhak in existing National Highway.
5. **Sri Prakash Chandra Samantray, Nandapur :-** Sri Samantray expressed his respect to all dignitaries of District Administration, Shree Jagannath Temple Administration, State Pollution Control Board, Police Administration and other respectful persons present in the public hearing meeting. He stated that, this public hearing meeting is a welcoming step towards Environmental clearance of the proposed mining project. He told that major land belong to Shree Jagannath Temple Administration of Tapanga and Jhinkjhari villages where crushers have been established and requested to District Administration, Shree Jagannath Temple Administration and State Pollution Control Board to resolve this issues so that persons depending their livelihood on these industries can earn their livelihood from this. He also requested District Administration to facilitate smooth running of crusher units in the area. He requested to resolve issues relating to economic aspects / ambiguities



involved in valuation of minor minerals by constituting a committee under Sub-Collector, Khordha with members from other departments and representatives from Crusher associations. He once more requested to constitute this co-ordination committee to resolve all this issues / matters of these areas all time to come.

After the deliberation were made by the Public the summary of the views with concerns of the Public with Minutes of the Public hearing meeting were read out in Odia Language by the Regional Officer of the State Pollution Control Board, Odisha, Bhubaneswar.

The project proponent was invited to offer their views on the issues raised by the public. Then Deputy Administrator of Lord Shree Jagannath Temple Administration, Puri and their Environment consultant placed their views replying to the issues raised by the public.

The summary of the views and concerns of the public and the commitment made by the project proponent in Odia language and English language are annexed as **Annexure-III & IV**, respectively.

Five numbers of representations have been received during the public hearing meeting which are annexed herewith as **Annexure-V**.

At the closing of the meeting Additional District Magistrate, Khordha thanked the Public for their patient hearing and their Participation in the deliberations and for concluding the meeting in a peaceful manner.

The video recording of the entire proceeding of the meeting is placed herewith.

Finally the meeting ended with a Vote of thanks to the chair and all participants present in the meeting.



**Dr. Binod Bihari Dash, Regional Officer
Regional Office of State Pollution
Control Board, Odisha, Bhubaneswar**



**Sri Anuj Kumar Das Pattnaik
Additional District Magistrate
(Revenue), District Khordha**

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Copy Attested



Advocate

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69

ANNEXURE- 4

The Collector,
Khurda.

Sub: Request for cancelation of lease of Duburi new Building Stone quarry over 2.72 HA in village Nijagada Tapanga by Sri Sukanta Kumar Biswal.

Sir,

We the villagers of Malipada, Kampur Gramapanchayat, Tahasil-Khurda, Dist-Khurda pray your honour to consider the following facts for your sympathetic orders. It is seen that the above quarry has been dug for above 100 meters which violates the terms and conditions of mineral mining rules. It is obligatory to dig only six meters of the quarry but the previous lease holders dug about one hundred meters. There were huge cultivated lands near by the quarry. The walls of the houses of our villages have been cracked due to the blasting of stone quarries. The pollution of our area has been polluted for this reason. The upcoming lease holder which going to take this quarry on lease has obtained Environment Clearance certificate from Ministry of Environment, Forest and Climate Change, (issued by the State Environment Impact Assessment Authority(SEIAA), Odisha) copy enclosed.

It is to inform you that at the time of public hearing by the District Administration & Shri Jagannath Temple Administration, Puri, have not informed the villagers of Malipada. Though the quarry is situated at the Nijigada Tapanga Mouza, it is very nearest to the village – Malipada and affects the cultivated land of village Malipada.

We, therefore, pray your honour to confirm our demands sympathetically and not give lease to Shri Sukanta Kumar Biswal in order to safe our life as well as cultivated land of farmers and houses of villagers.

If any steps has not been taken within coming one month, then we all villagers may constrain to adopt the way of revolution. Sir, we request your goodself a strong and honest officer to take necessary steps in this regard, removing the fear and anxiety from the minds of innocent villagers, to make safety and security of life and properties of the villagers to create atmosphere of happy and peace and to give opportunities to villagers to lead healthy life, for which we will be obliged to you.

Thanking you,

Yours villagers

Jed 27.01 2022

1 - Ragananda Kalas
2 - Babul Kalas

CC: MLA, Khorda, /S.P. Khorda/ Sub-Collector, Khorda/Tahasildar, Khorda/IIC. Sadar Tahan, Khorda/IIC, Jankia/Chairman, State Pollution Control Board/Chairman, State Human Rights Commission/Chief Temple Administrator, Shri Jagannath Temple Administration, Puri.

- 3 - Manguli Kalush
- 4 - Jeyento nemegot
- 5 - Subash Ch. Koley
- 6 - Bijay Singh
- 7 - Kirti Ranjan Sethi
- 8 - Moheswar Behera
- 9 - Santosh Mahapatra
- 10 - Soonya Ranjan Singh
- 11 - Manas Behera
- 12 - Barkha Sa Sena
- 13 - Sandip Dasasingh
- 14 - Bigulu Swain
- 15 - Nilan Ranjan Singh
- 16 - Bikash Kumar Mudhari
- 17 - Abhishek Dasasingh
- 18 - Ramesh Jena
- 19 - Manisha Bhoi

71

भारतीय डाक



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<Dial 18002666868> <Wear Masks, Stay Safe>

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PIN:752055, Khurda H.O
From:BHABANI CHARAN RATH,
Wt:50gms
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भारतीय डाक



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India Post

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<Dial 18002666868> <Wear Masks, Stay Safe>

ଓଡ଼ିଶା ସରକାର
ଖର୍ଦ୍ଧା ଜିଲ୍ଲା ମ୍ୟାଗିଷ୍ଟ୍ରେଟ୍
ଓଡ଼ିଶା ସରକାର



ANNEXURE - 5 - 72
Series

ଖର୍ଦ୍ଧା ଜିଲ୍ଲା ମ୍ୟାଗିଷ୍ଟ୍ରେଟ୍
ଓଡ଼ିଶା ସରକାର
ଖର୍ଦ୍ଧା ଜିଲ୍ଲା ମ୍ୟାଗିଷ୍ଟ୍ରେଟ୍
ଓଡ଼ିଶା ସରକାର

ଖର୍ଦ୍ଧା ଜିଲ୍ଲା ମ୍ୟାଗିଷ୍ଟ୍ରେଟ୍
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ଖର୍ଦ୍ଧା ଜିଲ୍ଲା ମ୍ୟାଗିଷ୍ଟ୍ରେଟ୍
ଓଡ଼ିଶା ସରକାର

The Collector & District Magistrate,
Khordha.

Sub- Regarding reconsideration of Lease of Duburi New building stone quarry over 272HA in village Nijigada Tapang under Khordha Tahasil

Dear Sir,

I'm enclosing here with the prayer petition of villagers of Nijigada Tapang and Malipoda, which is self explanatory. The bereaved families have been suffering a lot since long. Their anger may lead to agitation & strike etc. The wrong digging done by the then lease holders is the curse for the villagers. The houses of the villagers are severely cracked & sometimes destroyed due to the blasting of explosives. The Environment is very much polluted by carrying of tones of stone by the heavy Lorries in a-broad day light. The cultivated-land is also getting polluted & its fertility also. On the other hand they have lost their cultivation, which is of their main earning source for their livelihood. Indeed it has big impact. As a result everyone is disappointed by the decision of the authorities for giving lease to else.

Hence, I would request you to kindly reconsider the case & entrust a Senior district Level Officer to look into the matter so that the allegation made by the villagers can be resolved.

Hopeful for a fruitful consensus at your end for the public welfare.

Thanking you,

J. N. Mitra
20/1/2022

Jyotirindra Nath Mitra.
Jyotirindranath Mitra
M.L.A., Khordha

True Copy Attested

[Signature]
Advocate

TYPED COPY

Letter No. 95/JNM / KH/22

Dated : 25.01.2022

To

The Collector & District Magistrate,
Khordha,

Sub :- Regarding reconsideration of Lease of Duburi New Building stone quarry
over 27211 A in village Nijigada Tapang under Khordha Tahasil.

Dear Sir,

I am enclosing herewith the prayer petition of villagers of Nijigada Tapang and Malipada, which is self-explanatory. The bereaved families have been suffering a lot since long. Their anger may lead to agitation and strike etc. The wrong digging done by the then lease holder is the curse for the villagers. The houses of the villagers are severely cracked & sometimes destroyed due to the blasting of explosives. The Environment is very much polluted by carrying of tones of stone by the heavy lorries in as broad day light. The cultivated land is also getting polluted & its fertility also. On the other-hand they have lost their cultivation, which is of their main earning source for their livelihood. Indeed it has big impact. As a result every-one is disappointed by the decision of the authorities for giving lease to else.

Hence, I would request you to kindly reconsider the case and entrust a Senior District Level Officer to look into the matter so that the allegations made by the villagers can be resolved.

Hopeful for a fruitful consensus at your end for the public welfare.

Thanking you,

Sd/- Jyotindra Nath Mitra,

M.L.A., Khordha.

Sonali Sahoo
State Spokesperson
BHARATIYA JANATA PARTY
Odisha Pradesh



Mob: 9437788031
8249349461
E-mail: socialorg.sonali@gmail.com

74

Ref:

Date: 28.01.2022

To

The Collector & District Magistrate,

Khordha.

Sub:- Regarding cancellation of lease of Duburi New Building Stone quarry over 272HA in village Nijigarh Tapang under Khordha Tahasil .

Sir,

I'm enclosing herewith the prayer petition of villagers of Nijigada Tapang and Malipada, which is self explanatory. The bereaved families have been suffering a lot since long. Their anger may lead to agitation & strike etc. The wrong digging done by the then lease holders is the course for the villagers. In this hill the mining mafia (auction holder) are breaking the stone using modern technology and machines to earn heavy amount of money, investing less time and less expenditure. They are causing blasting using more detonators at a time it creates high pitch sound with quake in every day. Villagers said , this explosion made 7 to 8 times (in morning, noon and evening) and it has no schedule time limit. The house of the villagers are severely cracked and sometimes destroyed due to the blasting of explosives. Due to such blasting all the villagers are under pressure due to heavy and high decibel of sound mainly the basis, heart patient and conceived women are facing pain.

The environment is very much polluted by carrying of tones of stone by the heavy Lorries in abroad day light. The cultivated land is also getting polluted & it's fertility also. On the other hand they have lost their cultivation, which is of their main earning source for their livelihood. In deed it has big impact. As a result everyone is disappointed by the decision of the authorities for giving lease to else.

Hence, I would request you to kindly cancel the lease of Duburi New building stone quarry over 272HA in village Nijigada Tapang.

Hopeful for a fruitful consensus at your end for the public welfare.

Thanking you.

Sonali Sahoo

Copy to the Sub-Collector, khordha / Superintendent of police, khordha / Chairman, Human Rights Commission, Bhubaneswar/ Chairman, NGT/ Chief Temple Administrator, Jagannath Temple Office, Puri/ Tahasildar, Khordha/ I.I.C. Khordha Sadar, Khordha/ I.I.C. Jankia, for information and necessary action.

True Copy Attested

[Signature]
Advocate

Plot No: 765/4536, Mukunda Prasad, Khordha, Odisha- 752057



Sonali Sahoo
State Spokeperson
BHARATIYA JANATA PARTY
Odisha Pradesh

Mob :9437788031
8249349461
Email : socialorg.sonali@gmail.com

Ref. No.....

Date : 28.01.2022

To

The Collector and District Magistrate
Khordha.

Sub :- Regarding cancellation of lease of Duburi New Building Stone Quarry over 272 HA in village Nijigarh Tapang under Khordha Tahasil.

Sir,

I am enclosing herewith the prayer petition of villagers of Nijigada Tapanga and Malipada, which is self explanatory. The bereaved families have been suffering a lot since long. Their anger may lead to agitation and strike etc. The wrong digging done by the then lease holders is the course for the villagers. In this hill the mining mafia (auction holder) are breaking the stone using modern technology and machines to earn heavy amount of money, investing less time and less expenditure. They are causing blasting using more detonators at a time it creates high pitch sound with quake in every day. Villagers said, this exploision made 7 to 8 times (in morning, noon and evening) and it has no schedule time limit. The house of the villagers are severely cracked and sometimes destroyed due to the blasting of explosives. Due to such blasting all the villagers are under pressure due to heavy and high decibel of sound mainly the basis, heart patient and conceived women are facing pain.

The environment its very much polluted by carrying of tones of stone by the heavy lorries in abroad day light. The cultivated land is also getting polluted & its fertility also. On the other hand they have lost their cultivation, which is of their main earning source for their livelihood. Indeed it has big impact. As a result everyone is disappointed by the decision of the authorities for giving lease to else.

Hence, I would request you to kindly cancel the lease of Duburi New Building stone quarry over 272 HA in village Nijigarh Tapang.

Hopeful for a fruitful consensus at your end for the public welfare.

Thanking you.

Copy to the Sub-Collector, Khordha/ Superintendent of Police, Khordha, Chairman, Human Rights Commission, Bhubaneswar / Chairman NGT / Chief Temple Administrative, Jagannath Temple Office, Puri / Tahasildar, Khordha , IIC-Khordha Sadar, Khordha, IIC- Jankia , for information and necessary action.

Plot No.765 / 4536, Mukunda Prasad, Khordha, Odisha -752057

75

ANNEXURE 5
Series

OFFICE OF THE
KANPUR GRAMA PANCHAYAT

Estd.-1967

At- Kanpur, P.O.-Malipada, Dist - Khordha - 752018

Ref. No. 645.....

Date 27.01.2022



To
The collector of district
Khordha
magistrate,

Sub - Regarding cancellation of lease of Duburi new building stone quarry over
272 HA in village Nijigada Tapanga under Khordha Tahasil

Sir,

I'm enclosing herewith the poayer petition of villagers of Nijigada Tapanga and malipada, which is self explanatory. The bereaved families have been suffering a lot since long. Their anger may lead to agitation & strike etc. The wrong digging done by the then lease holders is the cause for the villagers. In this hill the mining mafia (action holders) are breaking the stone using modern technology and machines to earn heavy amount of money. Investing less time and less expenditure. They are causing blasting using more detonators at a time it creates high pitch sound with quake every day. Villagers said, this explosion made 7 to 8 times in morning, noon and evening and it has no schedule time limit. The house of the villagers are severely cracked and sometimes destroyed due to the blasting of explosives. Due to such blasting all the villagers are under pressure due to heavy and high decibel of sound mainly the basis, heart patient and conceived women are facing pain. The environment is very much polluted by carrying stones of stone by the heavy lories in a road day eight. The cultivated land is also getting polluted & it's fertility also. On the other hand they have lost their cuttion, which is their main earning source for their livelihood. In deed it has big impact. As a result everyone is disappointed by the decision of the authorities for giving lease to else. Hence, I would request you to kindly cancel the lease of Duburi new building stone quarry over 272 HA in village Nijigada Tapanga.

Hopeful for a fruitful consensus at your end for the public welfare.

Sukanta Kumar Sethi
ମରପଣି
କଂପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ

Thanking you

27.01.22

malipada, Khordha

True Copy Attested


Advocate

ANNEXURE - 5A

5-A

7/6

TYPE COPY -

OFFICE OF THE
KANPUR GRAM PANCHAYAT

Estd.-1967

At-Kanpur, P.O.- Malipada, Dist- Khurda-752018

Ref No. 645

Date: 27.01.2022

To

The Collector & District Magistrate,

Khorda

Sub:- Regarding cancellation of lease of Duburi New Building Stone Quarry over 2.71 Ha in village Nigigarh Tapang under Khorda Tahasil

Sir,

I'm enclosing herewith the prayer petition of villagers of Nigigada Tapang and Malipada, which is self explanatory. The bereaved families have been suffering a lot since long. Their anger may lead to agitation & strike etc. The wrong digging done by the then lease holders is the cause for the villagers. In this hill the mining mafia (auction holder) are breaking the stone using modern technology and machines to earn heavy amount of money investing less time and less expenditure. They are causing blasting using more detonators at a time. It creates high pitch sound with quake in every day. Villagers said, this explosion made 7 to 8 times in morning noon and evening and it has no schedule time limit. The house of the village are seriously cracked and sometimes destroyed due to blasting of explosives. Due to such blasting all the villagers are under pressure due to heavy and high decibel of sound mainly the babies, heart patient and conceived women are facing pain. The environment is very much polluted by carrying of tones of stone by the heavy carrier in a broad day light. The cultivated land is also getting polluted & it's fertility also. On the other hand they have lost their cultivation which is of their main carining source for their livelihood. Indeed it has big impact. As a result everyone is disappointed by the decision of the authorities for giving lease to else. Hence, I would request you to kindly cancel the lease of Duburi New Building Stone Quarry over 2.71 Ha in village Nijigada Tapang.

Hopeful for a fruitful consensus at your end for the public welfare.

Thanking you

sd/-

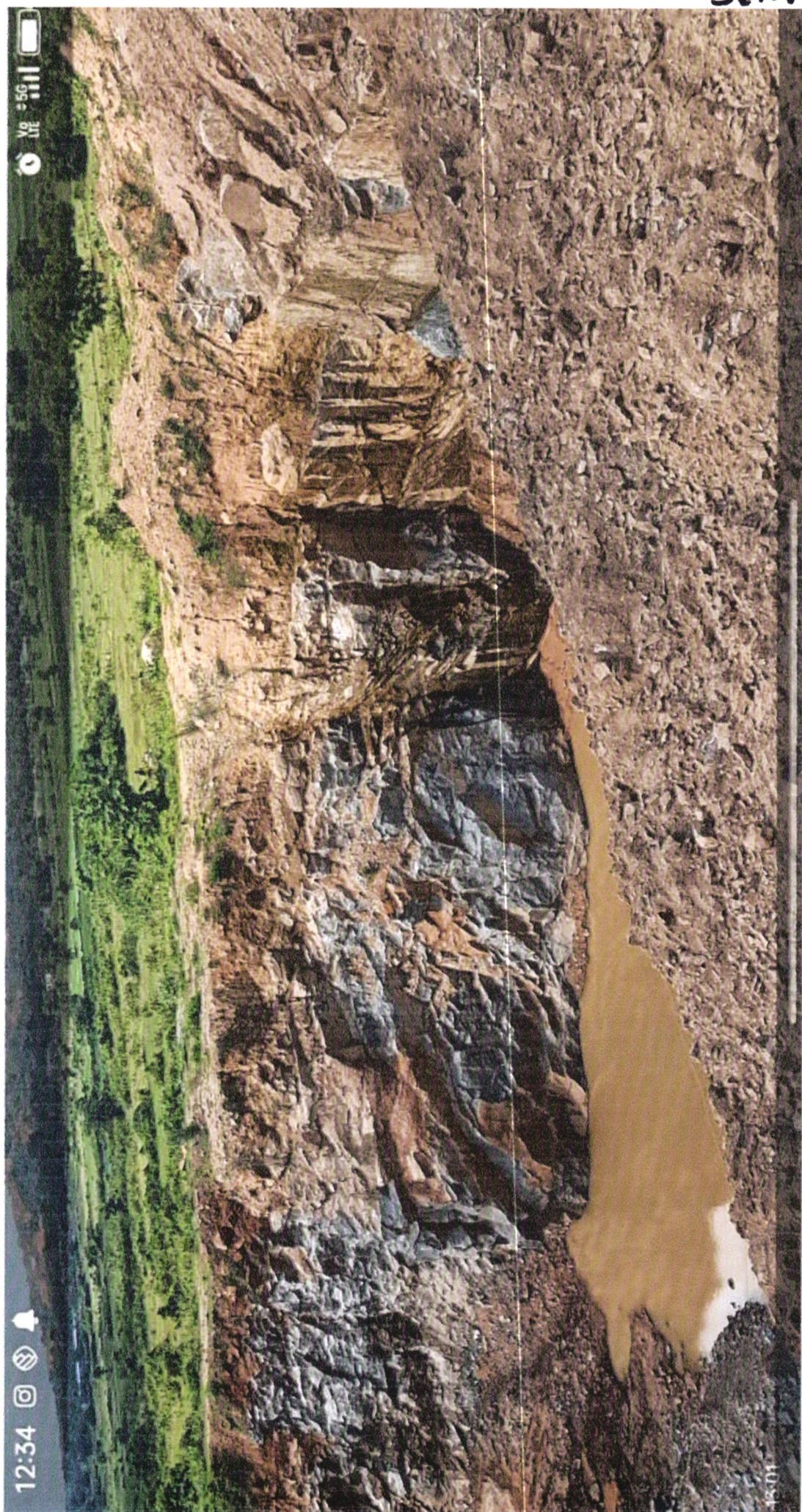
27.01.2022

Sukanta Kumar Sethi

Malipada, Khorda

Sarpanch, Kanpur, Gram Panchayat

Type True Copy Attested
Advocate



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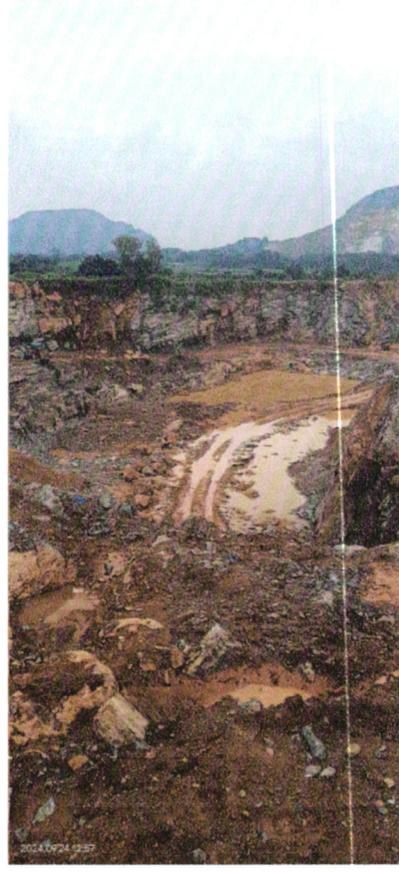
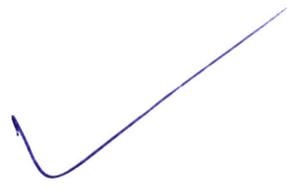
Geology of the
Mudstone & Sandstone
Series 78



Suryakant
Today at 22:02



79





Suryakant

Today at 22:02



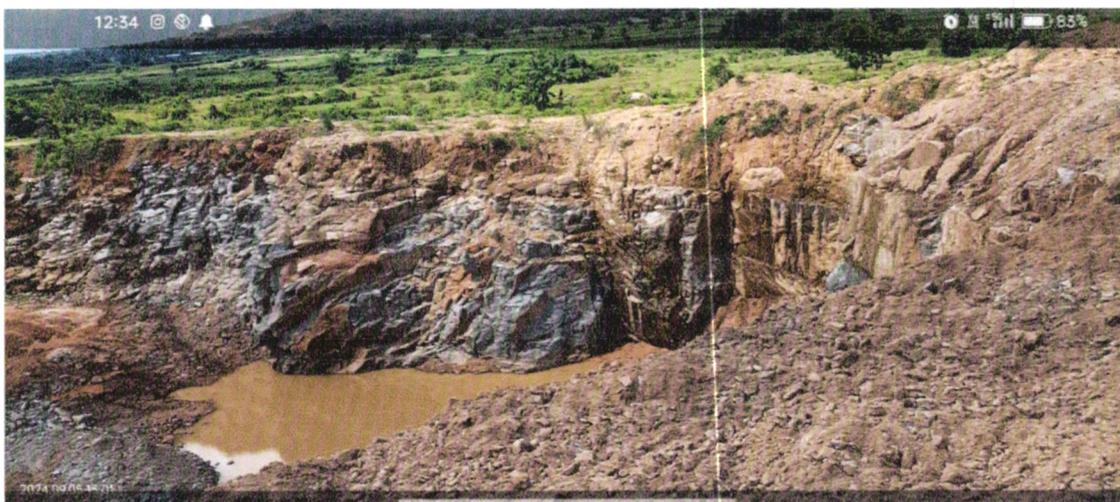
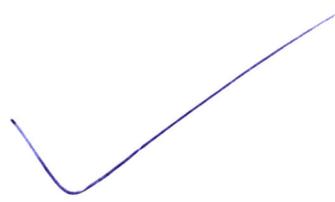


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Today at 22:02



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Suryakant

Today at 22:02



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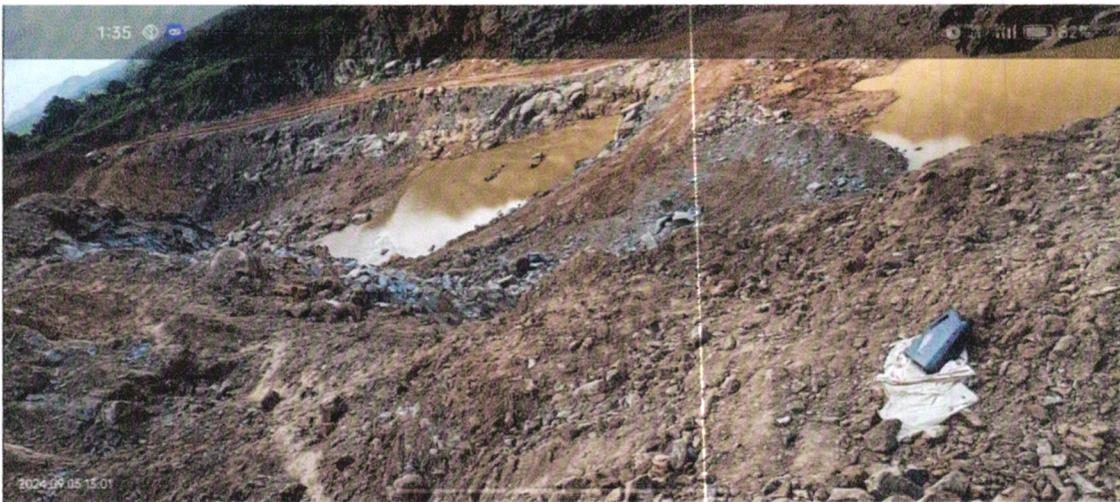


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Today at 22:02



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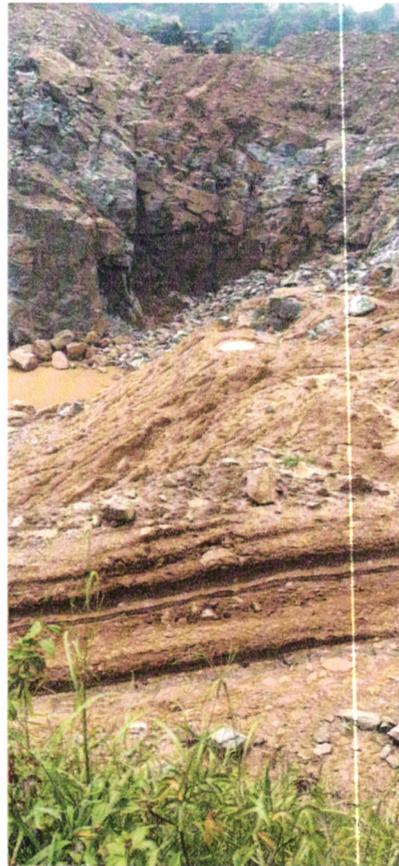


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Today at 22:02



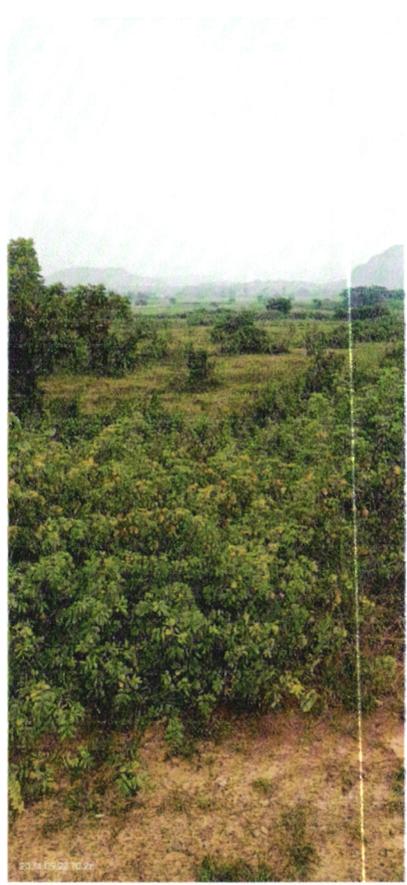
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Today at 22:02







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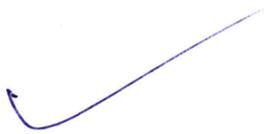


Suryakant

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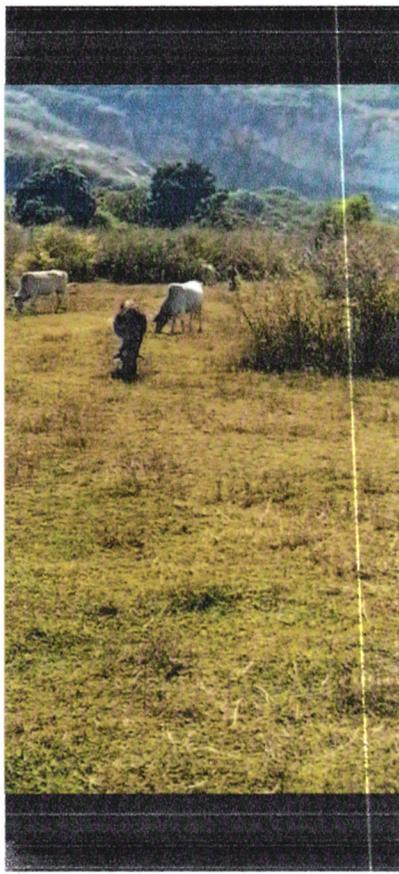
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Suryakant
Today at 22:02

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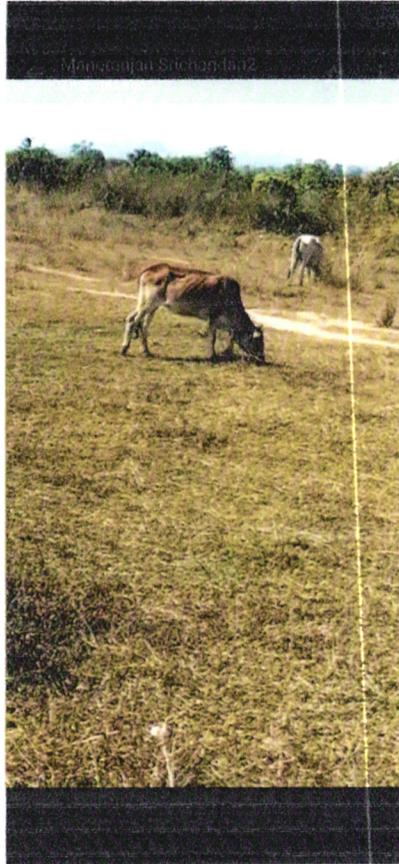


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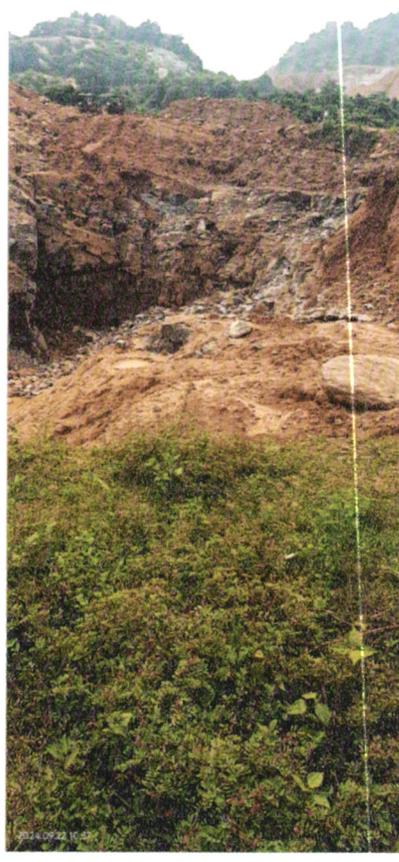
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Suryakant
Today at 22:02



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Suryakant
Today at 22:00



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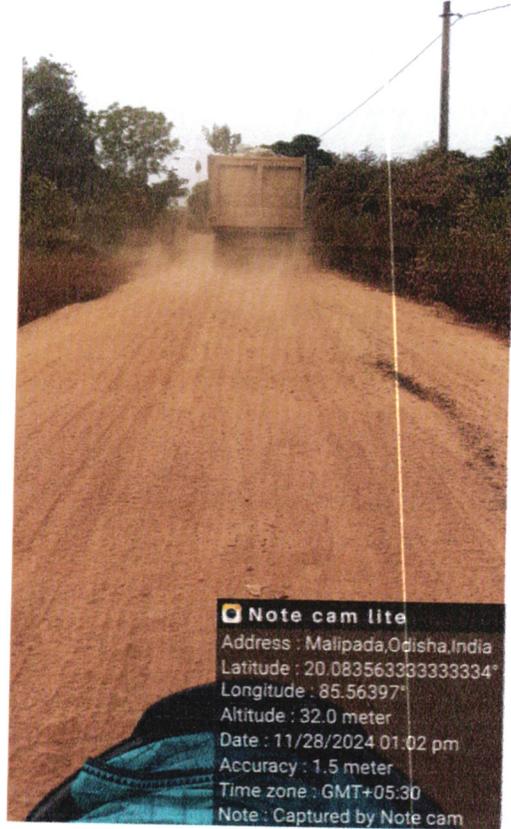
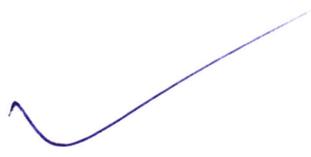


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Today at 22:01



98



THE SAMBAD

Reel gets fatal! Odisha youth dies while rescuing girl at picturesque Nijigarh Tapang

by Priya Ranjan Swain updated 06 Oct 2023 21:37 IST



Bhubaneswar: A 21-year-old youth reportedly drowned in an abandoned stone quarry in Nijigarh Tapang area of Odisha's Khurda district today.

The deceased has been identified as Ashutos Behera of CDA Sector 13 area in Cuttack city.

The incident took place when Ashutos along with his female friend and four others visited the abandoned stone quarry in the morning, sources said.

Ashutos' female friend fell into the rainwater-filled quarry after she slipped her feet while shooting a reel for her social media account.

In order to save his female friend from drowning, Ashutos jumped into the quarry. The 21-year-old drowned but his female friend, somehow, managed to come out of the quarry, sources added.



On being informed, the police along with Fire Brigade and ODRAF personnel launched an operation and fished out Ashutos' body in the afternoon.

"The incident occurred when Ashutos along with five of his friends, including three girls, visited the abandoned quarry in the morning. We are conducting a probe to find out details regarding the circumstances that led to the drowning incident. We have informed the incident to his family," said Khurda Sadar Police IIC Kanhu Charan Swain.

Notably, the abandoned quarry with its blue water and vertical cliffs looks like a picturesque foreign location.

The Khurda district administration had declared the quarry, locally known as Hatia Mundia, a prohibited area for people in September, 2020.

ANNEXURE-8

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.8644 of 2022

Bhabani Charan Rath and others *Petitioners*
Mr. B.P. Pradhan, Advocate
-versus-

State of Odisha and others *Opp. Parties*
Mr. D.K. Mohanty, AGA

**CORAM:
THE CHIEF JUSTICE
JUSTICE R.K.PATTANAİK**

**ORDER
20.07.2022**

1. There is nothing to show that the Opposite Parties are actually taking steps to settle "Duburi New Building Stone Quarry" pursuant to a Tender Call Notice (TCN) dated 7th July, 2018 i.e. issued more than four years ago.
2. Permitting the Petitioners to file a fresh petition in the event anything tangible actually takes place pursuant to the above TCN, the petition is disposed of.

(Dr. S. Muralidhar)
Chief Justice

(R.K. Pattanaik)
Judge

Downloaded **True Copy Attested**

[Signature]
Advocate

ANNEXURE- 9-A**ENGLISH TRANSLATION**

Khurda: 16.7. 2024: The incident of a young man's body being submerged in the stone quarry of Mahaprabhu Shri Jagannath located in Tapang, Khurda Tehsil for 5 days has created a stir and what is more shocking is that the depth of the earth is about 200 feet due to the mining. This type of mine, located few kilometers away from National Highway No. 16, is a kind of Yama Dwara. Although efforts have been started by the administration to stop it, a Yama Dwara has been made in another mine named after Mahaprabhu. As of now, this mine has been dug about 100 feet below the soil. If the excavation continues in this speed, it will not be too late to unleash another death knell in the Tapang area.

According to the data, the name of this mine is Duburi New Building Stone Quarry. Which is leased on a total land of 2.720 Ha of Khata No. 812/17 Plot No. 144 under Nijigarh Tapang area. The important thing is that in 2021 environmental clearance has been given by SEIAA for mining of this mine. Consent to operate has been granted. Earlier, this mine was being mined in secret. Now after the lease, the mining process in the concerned area is getting more intense.

The people of the local Niigah Tapang and Malipada villages protested against the mining. Due to this mining, farming operations are disrupted, water is polluted due to stone blasting and people's houses are also damaged due to such blasting. The villagers wrote a complaint to the District Collector. The district administration suppressed all the complaints. The above matter was also gone to the High Court. The case was dismissed in the High Court. This mine has been leased out again.

According to the villagers, about 100 feet of this mine has been excavated from the soil level. The villagers have expressed fear that the way this mine is being mined, another Yama Dwara like Tapang Badasaunli will be built in a few days. In Tapang area Hatimundia and Tanguri in Tanguri Mundia, Badasaunli-1, Badasaunli-2, Kalinga Mundia are four huge ditches. If the condition of Duburi will be the same, then it is expected to be the fifth threat.

Type ~~True Copy~~ Attested

Advocate

ଡି. ୦୧.୧୦.୨୦୨୩

104

ମାନନୀୟ,

ଜିଲ୍ଲାପାଳ, ଖୋର୍ଦ୍ଧା
ଓଡ଼ିଶାବିଷୟ: "ଡୁବୁରୀ New Building Stone ଖଣି ନିଜଗଡ଼ ତାପଜା ମୌଜାରେ
ଖଣି ଖନନ ପାଇଁ ଚାଷ ଓ ଚାଷଜମି ନଷ୍ଟ ହେବା ସମ୍ପର୍କେ"

ମହାଶୟ,

ଆମେ କିପୁର ପଞ୍ଚାୟତ ଅନ୍ତର୍ଗତ ମଳିପଡା ଗ୍ରାମର ଚାଷୀମାନେ ଲିଖିତ ଆକାରରେ ଜଣାଉଅଛୁ କି, ଆମ ଚାଷ ଜମି ମଝିରେ ଡୁବୁରୀ ପଥର ଖଣି ଅବସ୍ଥିତ । ଖଣି ଖନନ ଦ୍ୱାରା ଆମ ଚାଷ ଜମି ସମ୍ପୂର୍ଣ୍ଣ ଭାବେ ନଷ୍ଟ ହୋଇଯାଉଥିବା ଘଟଣା ଆମେ ଅତୀତରେ ଆପଣଙ୍କୁ ବାରମ୍ବାର ଅବଗତ କରେଇଥିଲୁ । ଚାଷ ଛଡା ଜୀବିକା ନିର୍ବାହ ପାଇଁ ଆମର ଅନ୍ୟ କୌଣସି ବ୍ୟବସ୍ଥା ନାହିଁ । ଆମର ଜୀବନ ଓ ଜୀବିକାକୁ ରକ୍ଷା କରିବା ନିମନ୍ତେ ଆମେ ତା ୨୫.୦୧.୨୦୨୨ ରିଖରେ ଆପଣଙ୍କୁ ଲିଖିତ ଆକାରରେ ଅଭିଯୋଗ କରିଥିଲୁ । ଖାଲି ସେତିକି ନୁହେଁ, ଖଣି ମାଫିଆଙ୍କ ଠାରୁ ନିଜର ଚାଷ ଜମିକୁ ରକ୍ଷା କରିବା ପାଇଁ ଆମେ ମାନ୍ୟବର ଉଚ୍ଚ ନ୍ୟାୟାଳୟରେ ଏକ କେସ୍ (Case No- WP(C) No.8644/2022) ମଧ୍ୟ କରିଥିଲୁ । ଉଚ୍ଚ ନ୍ୟାୟାଳୟରେ କେସ୍ ଚାଲୁଥିବା ସମୟରେ, ଗରିବ ଗୁରୁତ୍ୱା ଚାଷୀଙ୍କ ପେଟକୁ ଲାତ ମାରି ଚଞ୍ଚଳତା କରି ଖଣି ମାଫିଆଙ୍କ ଚାପର ବଶବର୍ତ୍ତୀ ହୋଇ କିମ୍ବା ଅନ୍ୟ କୌଣସି ବ୍ୟକ୍ତିଗତ ଲାଭ ପାଇଁ ଗତ ୨୦୨୩ ମସିହାରେ ଖଣି ଖନନ ପାଇଁ Work Order ପ୍ରଦାନ କରିବା, ଆମକୁ ଚକିତ ଓ ବିସ୍ମିତ କରିଛି ।

ଗତ ତା ୦୭.୦୭.୨୦୧୮ ରିଖରେ ଡୁବୁରୀ ପାହାଡ଼ ନିଲାମ ପାଇଁ ଟେଣ୍ଡର ବାହାରିଥିଲା ଓ ଆମେ ୨୦୨୨ରେ ମାନ୍ୟବର ଉଚ୍ଚ ନ୍ୟାୟାଳୟରେ କେସ୍ ଫାଇଲ୍ କଲୁ । କିନ୍ତୁ କେସ୍ ଚାଲୁଥିବା ସମୟରେ ୨୦୨୩ରେ କିପରି ଉଚ୍ଚ ଖଣି ପାଇଁ Work Order ଦିଆଗଲା ? ଡୁବୁରୀ ଚାରିପାଖକୁ ଲାଗି ଆମର ପ୍ରାୟ ୧୦୦ ଏକର ଚାଷ ଜମି ଅଛି । ଏହି ଚାଷ ଉପରେ ଆମେ ପ୍ରାୟ ୫୦୦୦ ରୁ ଉର୍ଦ୍ଧ୍ୱ ନିର୍ଭରଶୀଳ । ଖଣି ଖନନ ନିମନ୍ତେ ବ୍ୟବହୃତ ବିଷ୍ଣୋରକ ଦ୍ୱାରା ଆମ ଜମିରେ ବଡ଼ ବଡ଼ ପଥର ଭାଙ୍ଗି ପଥଳ ଓ ଚାଷ ଜମି ନଷ୍ଟ ହୋଇଗଲାଣି । ନିୟମ ଅନୁସାରେ ଯେତିକି ଖଣି ଖନନ କରିବା କଥା, ମାଫିଆମାନେ ତା'ଠାରୁ ଢେର ଅଧିକା (୨ ମିଟର ପରିବର୍ତ୍ତେ ପ୍ରାୟ ୨୦୦ ଫୁଟ) ଖଣି ଖୋଳିବା ଦ୍ୱାରା ଭୂତଳ ଜଳ ଶୁଖିଯାଉଛି, ଯାହାଫଳରେ ପଥଳ ସବୁ ମଧ୍ୟ ଶୁଖିଯାଉଛି ।

ବେଆଇନ ବିସ୍ଫୋରକ ଦ୍ଵାରା ଆମ୍ଭ ଫସଲ ଉପରେ ପାଇଁ ଶର ଆସ୍ତରଣ ହେବା ଯୋଗୁଁ ଫସଲ ସବୁ ଜଳି ଯାଉଛି । ପ୍ରଶାସନିକ ଅଧିକାରୀଙ୍କ ନିରବତା ପାଇଁ ମାଫିଆମାନେ ମନଇଚ୍ଛା ରାତିଦିନ ବିସ୍ଫୋରଣ କରି ବିନା Y Form ରେ ଖଣି ଲୁଚି ଚାଲିଛନ୍ତି ।

ଗତ ତା ୩୦.୦୮.୨୦୨୪ ରିଖ ଦିନ ନିମ୍ନ ସ୍ଵାକ୍ଷରକାରୀ ନିଜିଗଡ଼ ତାପଙ୍ଗ ମୌଜାରେ ଥିବା ଭୁରୁରୀ ପାହାଡ଼କୁ ଲାଗି ଆମ୍ଭ ଚାଷ ଜମିରେ ହୋଇଥିବା ଫସଲ ଦେଖିବାକୁ ଯାଇଥିଲୁ । ସେଠାରେ ଆମ୍ଭ ଚାଷ ଜମି ଉପରେ ମାଟି ଗଦେଇ ଅବରୋଧ ହୋଇଥିବା ଓ ପଡ଼ିଆରେ ଥିବା ବହୁ ମୂଲ୍ୟବାନ ଗଛ ଗୁଡ଼ିକୁ କାଟି ଦେଉଥିବାର ଦେଖି କାହିଁକି କାଗୁଛ ବୋଲି ପଚାରିବାରୁ ଖଣି ନିଲାମଧାରୀ - ୧. ଶ୍ରୀ ସୁକାନ୍ତ ବିଶ୍ଵାଳ ଏବଂ ତାର ସହଯୋଗୀ ୨. ଭାଲୁ ସ୍ଵାଇଁ, ବୟସ-୫୩ ବର୍ଷ, ପିତା- v ସନନ୍ଦ ସ୍ଵାଇଁ, ଗ୍ରା- କୋଟିଲା ସାହି, ପୋ- ଗୁରୁଜଙ୍ଗ, ଖୋର୍ଦ୍ଧା ୩. ପ୍ରଦ୍ୟୁମ୍ନ ଖଣ୍ଡେଇତରାୟ, ବୟସ-୩୫, ପିତା- ପ୍ରଫୁଲ୍ଲ ଖଣ୍ଡେଇତରାୟ, ଗ୍ରା/ପୋ-ମଳିପଡ଼ା, ଜଙ୍କିଆ, ଖୋର୍ଦ୍ଧା ଓ ୪. ବିଶ୍ଵନାଥ ଖଣ୍ଡେଇତରାୟ, ବୟସ-୩୫ ବର୍ଷ, ପିତା- ଆଦିକନ୍ଦ ଖଣ୍ଡେଇତରାୟ, ଗ୍ରା/ପୋ-ମଳିପଡ଼ା, ଥା-ଜଙ୍କିଆ, ଖୋର୍ଦ୍ଧା ହଠାତ୍ ଆମ ଉପରକୁ ଚିହ୍ନି ଆସିଲେ । ହାତରେ ଧରିଥିବା କୋଦାଳ, ଫାଉଡ଼ା, କନ୍ତ, ଗଇଁତି, ଶାବଳ ଆଦି ଧରି ଆମକୁ ଜୀବନରୁ ମାରିଦେବାକୁ ଆମ ଆଡ଼କୁ ମାଡ଼ି ଆସିଲେ । ଆମେ ଜୀବନ ବିକଳରେ ସେ ଜାଗା ଛାଡ଼ି ପଳେଇ ଆସିଲୁ ।

ଏଣୁ ବିନୀତ ଅନୁରୋଧ କରୁଅଛୁ କି, ୧. ହାଇକୋର୍ଟରେ କେସ୍ ଚାଲିଥିବା ସମୟରେ କିପରି ଖଣି ଉତ୍ତୋଳନ ନିମନ୍ତେ Work Order ଦିଆଗଲା ? ୨. ଗତ ଦେଢ଼ବର୍ଷ ଧରି ବିନା Y Form ରେ କେତେ କଳା ମୁଗୁନି ପଥର ଉତ୍ତୋଳନ କରି ଚୋରା ଚାଲାଣ କରିଛନ୍ତି ? ୩. ସେମାନଙ୍କୁ ମିଳିଥିବା Y Form ବହିରୁ ଏଯାବତ୍ କେତୋଟି Form ବ୍ୟବହାର କରିଛନ୍ତି ? ୪. ୬ ମିଟର ପରିବର୍ତ୍ତେ ୨୦୦ ଫୁଟ କିପରି ଖୋଳାଗଲା ? ୫. ମାଇନିଂ ରୁଲ ଅନୁସାରେ ଖଣି ଉତ୍ତୋଳନ ହେଉଛି କି ନାହିଁ ତାହା ତ୍ରୋନ୍ କ୍ୟାମେରା ଦ୍ଵାରା ଅନୁଧ୍ୟାନ କରା ହେଉଛି କି ନାହିଁ ? ଇତ୍ୟାଦିର ନିରପେକ୍ଷ ତଦନ୍ତ ଦାବି କରିବା ସହିତ ଦୋଷୀକୁ ଉପଯୁକ୍ତ ଦଣ୍ଡ ବିଧାନ କରାଯିବାକୁ ମଧ୍ୟ ଦାବି ଜଣାଉଛୁ । ତତ୍ ସହିତ ଆମ ଜୀବନ ପ୍ରତି ଉକ୍ତ ବ୍ୟକ୍ତିଙ୍କ ତରଫରୁ ବିପଦ ରହିଥିବାରୁ, ତୁରନ୍ତ ଏ ସମସ୍ୟାର ସମାଧାନ କରି ଆମର ଜୀବିକା (ଚାଷକାର୍ଯ୍ୟ)କୁ ପୁନର୍ବାର ଫେରାଇ ଦେବାକୁ ଅନୁରୋଧ କରୁଛୁ । ଯଦି ୧୫ ଦିନ ଭିତରେ ଆମ୍ଭ ସମସ୍ୟାର ସମାଧାନ ନହୁଏ, ତେବେ ଆମେ ସମସ୍ତ ଚାଷୀ ଆତ୍ମହତ୍ତି ଦେବୁ । ଏମିତି ଭୋକରେ ମରିବା ଅପେକ୍ଷା ଆତ୍ମହତ୍ତି ଦେବା ବରଂ ଭଲ ବୋଲି ବିଚାର କରିବାକୁ ବାଧ୍ୟ ହେବୁ ।

॥ ଇତି ॥

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ପ.ପୃ.ଦେ.....୩

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Kabita Kalas

Sukanti Kalas
ସୁକାନ୍ତି କଳାଶ

ଅମିତା କଳାଶ

ନିର୍ମଳା କଳାଶ

ଶାନ୍ତି କଳାଶ

Nirmala Kalas

ସୁମିତ୍ରା କଳାଶ

ନିର୍ମଳା କଳାଶ

Pramad Kalas

Anand Kalas

ନିର୍ମଳା କଳାଶ

Monoj Kalas

Kuldeep Kalas

ଶ୍ରୀ ସୁବ୍ରତ ଚାକର

 ମାନ୍ୟ କଲମ

manorama kalash

manas Kola

kalash Kola

Manasa Kola

Rajit Manasa

ଶ୍ରୀ ଶ୍ରୀ ମନସା

Sandhya Manasa

ଶ୍ରୀ ମନସା

Shri Manasa

Rajit Kola

ଶ୍ରୀ ଶ୍ରୀ କଲମ

 ମାନ୍ୟ କଲମ

ଶ୍ରୀ ଶ୍ରୀ କଲମ

ଶ୍ରୀ ଶ୍ରୀ କଲମ

Urmika Kola



ଶ୍ରୀ ଶ୍ରୀ କଲମ



ଶ୍ରୀ ଶ୍ରୀ କଲମ

Gyana Manasa Kola

Bindu Sagar Kola

Manjuli Kola

Shakuntala Kalas

Bijayalaxmi Kalas

Swarna Sagar Kalash

Gayatri Kalas

Lotus Kalash

Jhaxana Kalas

ଶକାନ୍ତଳା କଳାସ

ସ୍ୱର୍ଣ୍ଣ ସାଗର କଳାସ

Rasmiranjan Jena

Trilochan Parida.

ଶ୍ରୀମତୀ ଜେନା

ତ୍ରୀଲୋଚନ ପରିଡା



ସମ୍ପାଦକ ମହୋଦୟ

Anil Kumar Saichandan

ଅନିଲ କୁମାର ସାଈଚନ୍ଦନ

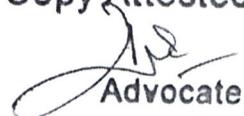
Simpadhar Parida

Sisira Kalas

Pratfuly Baruah

Tusar Kalas

True Copy Attested


Advocate

Shakuntala Kalas

Bijayalaxmi Kalas

Swapna Sagar Kalash

Gayatri Kalas

Lohit Kalash

Jhoxana Kalas

ଶକୂନ୍ତଳା କାଳସ

ସ୍ଵପ୍ନା ସାଗର କାଳସ

Rasmiranjan Jena

Trilochan Parida.

ଶ୍ରୀମତୀ ଜେନା

ସୁଧାଂଶୁ କାନ୍ତି ପାଟ୍ଟନାୟକ



ସମ୍ପାଦକ ମହୋଦୟ

Anil Kumar Saichandan

ଶ୍ରୀମତୀ ମାଳିକା ଜଗନ୍ନାଥ

Simpadhar Parida

Sisira Kalas

Pratfushy Baruah

Tusar Kalas

True Copy Attested

[Signature]
Advocate

ENGLISH TRANSLATION

Dated 01.10.2024

To

The Collector, Khurda, Odisha

Sub:- Regarding destruction of cultivation and agricultural land for mining in Duburi New Building Stone Mine, Nizgarh Tapang Mouza.

Sir,

We, the farmers of Malipada village under Kanpur Panchayat, hereby inform you in writing that the Duburi Stone Mine is located in the middle of our agricultural land. We have repeatedly informed you in the past about the complete destruction of cultivation due to mining. We have no other means of livelihood other than farming. To protect our life and livelihood, we had complained to you in writing on 25.01.2022. Not only that, to protect our agricultural land from the mining mafia, we also approached the Hon'ble High Court of Orissa (Case No- WP(C) No.8644/2022). While the case was pending before the High Court, it has shocked and saddened us that the work order for mining was issued in the year 2023, under the pressure of the mining mafia or for any other personal gain, by kicking the poor peasant farmer in the stomach.

On 07.07.2018, the tender for the auction of Duburi hill was issued and we filed the case in the Hon'ble High Court in 2022. But how was the work order issued for the said mine in 2023 while the case was going on? We have about 100 acres of agricultural land around Duburi. We are dependent on this agriculture for about more than 5000 farmers. Due to the explosives used for mining, large stones have been thrown in our land and the crops and agricultural land have been destroyed. The mafia is digging mines much deeper than the legal limit (around 200 feet instead of 6 meters), which is drying up the groundwater, causing crops to dry up.

Our crops are being burnt due to ash covering our crops by illegal explosives. For the silence of the administrative officials, the mafias have been looting the mines without Y Form by deliberately blasting them at night.

On 30.08.2024, the undersigned went to see the crops grown in our agricultural field near Duburi Hills in Tapang Maula, Nijigarh. There, the valuable plantations were blocked with mud and the valuable trees in the field were being cut down. When we asked why they are cutting down the trees, then the leasee- 1. Sri Sukant Biswal and his associates 2. Bhalu Swain, Age-53 years, S/o- Late Sanand Swain, Village- Kochila Sahi, Po- Gurujang, Khurda, 3. Pradyumna Khandayatray, Age-35 years, S/o- Prafulla Khandayatray, Vill/Po- Malipada, P.S.-Jankia, Khurda and 4. Vishwanath Khandayatray, Age-35 years, S/o- Adikanda Khandayatray, Vill/Po-Malipada, P.S.-Junkia, Khurda suddenly came towards us with spade, fouda, kantha, gointi, shawl etc. in their hands to kill us. We ran away from that place in the fear of our lives.

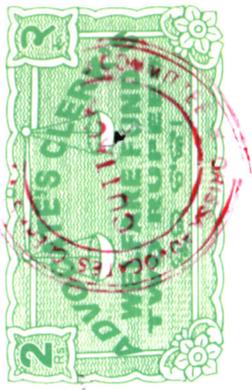
Therefore, we kindly request you, 1. How was the Work Order issued for mining while the case was pending before the High Court? 2. For the last one and a half years how much they smuggled black granite stones without Y Form? 3. How many Forms they used from the Y Form book? 4. How was 200 feet excavated instead of 6 meters? 5. Is mining being carried out according to the mining rules being monitored by drone cameras? We demand an impartial investigation into the incident and also demand that the culprits be given appropriate punishment. We request you to resolve this issue and restore our agricultural land. If our problem is not resolved within 15 days, then we all the farmers will commit suicide. It is better to commit suicide than to die due to starvation.

Yours sincerely;

Villagers of village Malipada

P.T.O.

Type ~~True~~ Copy Attested
Advocate



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**FORM OF VAKALATNAMA
IN THE COURT OF NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**

O.A. NO. _____ OF 2025 - EZ

Between

Manoranjan Kalas & 3 Others Petitioners

Versus

Union of India & Others Opp. Party(s)

Know all men by these presents, that by this Vakalatnama

I/ We 1. Manoranjan Kalas, 2. Bhabari Charan Rata, 3. Manguli Kalas, 4. Sailesh Kalas, All are resident of Malipada, P.O.- Malipada, P.S.- Jankia, Dist-Khurda.All Appellant/ Respondent/ Petitioner/ Opposite Party in the aforesaid Writ/ Revision/ Appeal Case/ do hereby appoint and retain, **M/s-SASWATA PATNAIK, Enrl. No 0-1731/1994, Mob. No.9338333313, Miss. SHREYA PATNAIK, Enrl.No. 0-335/2023, Mob. No.7008236960.**

Advocate(s).to appear for me / us, in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same, or any decree or order passed there in including all applications for return of documents or receipt of any moneys that may payable to me us in the said case and also in application for review in appeals under Orissa High Court Order and in applications for leave to Supreme Court. 17 We authorize my/our advocate(s) to admit any compromise lawfully entered in the said case.

Dated: 30. 07. 2025

Received from the executants (s) satisfied and accepted as I hold no brief for the other side.

Advocate

Advocate

Manoranjan Kalas

30.07.2025

Accepted as above
Advocate

Accepted as above
Advocate

Bhabari Charan Rata

Accepted as above
Advocate

Accepted as above
Advocate

Manguli Kalas

Accepted as above

Accepted as above

Sailesh Kalas

EXECUTANTA(S)